

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 13, 1967/Kartika 22, 1889 (Saka)

No. 80

1. Oath or Affirmation

Shri Rupnath Brahma made and subscribed the oath in English and took his seat in the House.

2. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri N. G. Ranga, Atal Bihari Vajpayee, Krishnan Manoharan, Yogendra Sharma, Madhu Limaye, A. K. Gopalan, Surendranath Dwivedy, Frank Anthony, N. C. Chatterjee, Prakash Vir Shastri and Ram Sewak Yadav made references to the passing away of Shri M. K. Shivananjappa, Dr. Ram Manohar Lohia, Shri G. D. Patil and Shri H. P. Chatterjee, who were sitting members of Lok Sabha, Dr. K. B. Menon and Shri Bhausahab Raosaheb Mahagaonkar, who were members of the Second Lok Sabha, Shri Udai Shanker Dube and Pandit Bhagwati Charan Shukla, who were members of the First Lok Sabha and Pandit Nilkantha Das, who was a member of the Central Legislative Assembly.

Thereafter, members stood in silence for a short while.

As a mark of respect to the memory of the deceased, the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th November, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 14, 1967/Kartika 23, 1889 (Saka)

No. 81

1. Starred Questions

Starred Questions Nos. 31, 32, 34—37 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 1—30 which were put down on the Order Paper for the 13th November, 1967 were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 13th November, 1967.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 161—172, 174—184, 186—247, 249—274, 276—305, 307—390, 392—406 were laid on the Table.

Replies to Unstarred Questions Nos. 1—11, 13—35, 37—61, 63—75, 77—84, 86—91, 93, 94, 96—107, 109, 111—127, 129—143, 145, 147—149, 151—160 which were put down on the Order Paper for the 13th November, 1967 were also laid on the Table today.

3. Calling Attention to Matter of Urgent Public Importance

Shri A. K. Gopalan called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the failure of the Central Government to fulfil the promised commitments of foodgrains supply to deficit States resulting in threatened break-down of rationing in West Bengal and serious scarcity conditions in Kerala and other States.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Collection of Statistics (Central) Amendment Rules, 1967, published in Notification No. S.O. 2667 in Gazette of India dated the 12th August, 1967, under sub-section (3) of section 14 of the Collection of Statistics Act, 1953.

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- (2) (i) A copy of the Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.
- (3) A copy of the Investigation of Industrial Undertakings (Procedure) Rules, 1967, published in Notification No. G.S.R. 1181 in Gazette of India dated the 5th August, 1967, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (4) A copy each of the following Notifications under sub-section (7) of section 59 of the Mines Act, 1952:—
- (i) The Coal Mines (Amendment) Regulations, 1967, published in Notification No. G.S.R. 1298 in Gazette of India dated the 2nd September, 1967.
- (ii) The Metalliferous Mines (Amendment) Regulations, 1967, published in Notification No. G.S.R. 1370 in Gazette of India dated the 9th September, 1967.
- (iii) The Mines Creche (Amendment) Rules, 1967, published in Notification No. G.S.R. 1371 in Gazette of India dated the 9th September, 1967.
- (iv) The Metalliferous Mines (Amendment) Regulations, 1967, published in Notification No. G.S.R. 1472 in Gazette of India dated the 30th September, 1967.
- (v) The Coal Mines (Amendment) Regulations, 1967, published in Notification No. G.S.R. 1473 in Gazette of India dated the 30th September, 1967.
- (5) A copy of Notification No. S.O. 2806 published in Gazette of India dated the 19th August, 1967, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, adding the service in, or in connection with, the working of, any major port or dock to the First Schedule to the said Act.
- (6) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
- (i) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1225 in Gazette of India dated the 12th August, 1967.
- (ii) The Neyveli Coal Mines Provident Fund (Fifth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1501 in Gazette of India dated the 7th October, 1967.

- (7) A copy of the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad for the year 1966-67.
- (8) A statement indicating the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fiftieth Session of the International Labour Conference held at Geneva in June, 1966 along with the texts of Conventions and Recommendations.
- (9) A statement on the derailment of 4 Down Assam Mail between Samuktala Road and Salsalabari stations of the Northeast Frontier Railway on the 28th September, 1967.
- * (10) A copy of the Cinematograph (Censorship) Third Amendment Rules, 1967, published in Notification No. G.S.R. 976 in Gazette of India, dated the 1st July, 1967, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (11) A copy of the Cinematograph (Censorship) Fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1401 in Gazette of India dated the 16th September, 1967, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (12) A copy of the Press Council (Amendment) Rules, 1967, published in Notification No. G.S.R. 1295 in Gazette of India dated the 2nd September, 1967, under sub-section (3) of section 22 of the Press Council Act, 1965.
- (13) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Footwear (Inspection) Rules, 1967, published in Notification No. S. O. 2385 in Gazette of India dated the 17th July, 1967.
 - (ii) The Export of Paints and Allied Products (Quality Control and Inspection) Rules, 1967, published in Notification No. S. O. 2662 in Gazette of India dated the 5th August, 1967.
 - (iii) The Export of Coir Products (Inspection) Second Amendment Rules, 1967, published in Notification No. S. O. 2780 in Gazette of India dated the 11th August, 1967.
 - (iv) The Export of Gum Karaya (Inspection) Second Amendment Rules, 1967, published in Notification No. S.O. 2956 in Gazette of India dated the 29th August, 1967.

*The notification was previously laid on the Table on the 17th July, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- (v) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1967, published in Notification No. S. O. 3084 in Gazette of India dated the 31st August, 1967.
 - (vi) The Export of Diesel Engines (Quality Control and Inspection) Rules, 1967, published in Notification No. S. O. 3207 in Gazette of India dated the 7th September, 1967.
 - (vii) The Export of Sewing Machines (Quality Control and Inspection) Rules, 1967, published in Notification No. S. O. 3211 in Gazette of India dated the 7th September, 1967.
 - (viii) The Export of Electric Fans (Quality Control and Inspection) Rules, 1967, published in Notification No. S. O. 3215 in Gazette of India dated the 7th September, 1967.
 - (ix) The Export of Power Driven Pumps (Quality Control and Inspection) Rules, 1967, published in Notification No. S. O. 3221 in Gazette of India dated the 8th September, 1967.
 - (x) The Export of Automobile Spares, Components and Ancillaries (Quality Control and Inspection) Rules, 1967, published in Notification No. S. O. 3225 in Gazette of India dated the 8th September, 1967.
 - (xi) The Export of Small Tools and Hand Tools (Quality Control and Inspection) Rules, 1967, published in Notification No. S. O. 3412 in Gazette of India dated the 20th September, 1967.
 - (xii) The Export of Jute Hessian and Jute Sacking (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 3775 in Gazette of India dated the 21st October, 1967.
- (14) A copy of the Report of the Tariff Commission Review Committee.
- (15) (i) A copy of the Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1966 to 31st December, 1966, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.
- (16) A copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—
- (i) The Taxation Laws (Amendment) Ordinance, 1967 (No. 5 of 1967) promulgated by the President on the 14th September, 1967.

- (ii) The Essential Commodities (Amendment) Ordinance, 1967 (No. 6 of 1967) promulgated by the President on the 16th September, 1967.
- (iii) The Court-Fees (Delhi Amendment) Ordinance, 1967 (No. 7 of 1967) promulgated by the President on the 7th October, 1967.
- (iv) The Essential Commodities (Second Amendment) Ordinance, 1967 (No. 8 of 1967) promulgated by the President on the 21st October, 1967.
- (17) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
- ** (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 17/E in Gazette of India dated the 7th July, 1967.
- @ (ii) The Navy (Disposal of Private Property) (Amendment) Regulations, 1967, published in Notification No. S.R.O. 257 in Gazette of India dated the 5th August, 1967.
- (18) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the Bharat Earth Movers Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Bharat Electronics Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Hindustan Aeronautics Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
- (i) The Coal Mines Bonus (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1264 in Gazette of India dated the 26th August, 1967.

**The notification was previously laid on the Table on the 20th July, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

@The notification was previously laid on the Table on the 10th August, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- (ii) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1265 in Gazette of India dated the 26th August, 1967.
- (iii) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1266 in Gazette of India dated the 26th August, 1967.
- (iv) The Assam Coal Mines Bonus (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1267 in Gazette of India dated the 26th August, 1967.
- @ (20) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(33)/62-Fin.(E)(I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- (21) A statement on the flood situation in the country.
- (22) A copy of the Food Corporations (Eleventh Amendment) Rules, 1967, published in Notification No. G.S.R. 1415 in Gazette of India dated the 14th September, 1967, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (23) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Fertiliser (Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 1524 in Gazette of India dated the 14th October, 1967.
- (ii) The Sugarcane (Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 1591 in Gazette of India dated the 17th October, 1967.
- ✓ (24) A copy of the Report of the Sugar Enquiry Commission (Hindi version).
- ✓ (25) A copy of the Report of the Commission of Inquiry on the disturbances that took place in the Central Jail Tehar, New Delhi on the 29th June, 1967.
- (26) A copy of Government Resolution No. 18/49/67-Delhi dated the 11th November, 1967 containing Government's decision on the recommendations made by the above Commission.
- ✓ (27) A copy of the Report on the Fourth General Elections in India, 1967, Volume-II (Statistical).
- (28) A copy of the Annual Report of the Coffee Board for the year 1965-66.
- (29) A copy of the Audit Report on the Accounts of the Coffee Board for the year 1965-66.

@@The notification was previously laid on the Table on the 3rd August, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (30) A copy each of the following Notifications issued under section 14 of the Forward Contracts Regulation Act, 1952:—
- (i) S.O. No. 2658 published in Gazette of India dated the 4th August, 1967.
 - (ii) S.O. 2777 published in Gazette of India dated the 10th August, 1967.
 - (iii) S.O. 2864 published in Gazette of India dated the 17th August, 1967.
 - (iv) S.O. 2954 published in Gazette of India dated the 24th August, 1967.
 - (v) S.O. 3087 published in Gazette of India dated the 31st August, 1967.
 - (vi) S.O. 3204 published in Gazette of India dated the 7th September, 1967.
 - (vii) S.O. 3300 published in Gazette of India dated the 14th September, 1967.
 - (viii) S.O. 3417 published in Gazette of India dated the 21st September, 1967.
 - (ix) S.O. 3489 published in Gazette of India dated the 28th September, 1967.
 - (x) S.O. 3599 published in Gazette of India dated the 5th October, 1967.
 - (xi) S.O. 3687 published in Gazette of India dated the 10th October, 1967.
 - (xii) S.O. 3767 published in Gazette of India dated the 19th October, 1967.
 - (xiii) S.O. 3881 published in Gazette of India dated the 26th October, 1967.
- (31) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1965:—
- (i) The Cardamom (Amendment) Rules, 1967, published in Notification No. G.S.R. 1366 in Gazette of India dated the 9th September, 1967.
 - (ii) The Cardamom (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 1367 in Gazette of India dated the 9th September, 1967.
- (32) A copy of Notification No. S.O. 2859 published in Gazette of India dated the 16th August, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

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- (33) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 2854 published in Gazette of India dated the 19th August, 1967, making certain amendments to Notification No. S.R.O. 1150 dated the 30th May, 1955.
 - (ii) S.O. 3121 published in Gazette of India dated the 9th September, 1967 rescinding the Cotton and Staple Fibre Textile Mills (Regulation of Working) Order, 1966.
- (34) A copy of Notification No. S.O. 3593 published in Gazette of India dated the 3rd October, 1967, issued under section 12A of the Essential Commodities Act, 1955.

5. President's Assent to Bills

(i) Secretary laid on the Table following three Bills passed by the Houses of Parliament during the last session and assented to by the President:—

- (1) The Tea (Amendment) Bill, 1967.
- (2) The Appropriation (Railways) No. 3 Bill, 1967.
- (3) The Indian Official Secrets (Amendment) Bill, 1967.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to by the President:—

- (1) The Public Wakfs (Extension of Limitation) Amendment Bill, 1967.
- (2) The Standards of Weights and Measures (Extension of Kohima and Mokokchung Districts) Bill, 1967.

6. Reports of Public Accounts Committee

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (1) Eighth Report on Action Taken by Government on the recommendations of the Committee contained in their Forty-ninth Report (Third Lok Sabha) on the Audit Report on the Accounts of Khadi and Village Industries Commission for the year 1963-64.
- (2) Ninth Report on Action Taken by Government on the recommendations of the Committee contained in their Thirty-fourth Report (Third Lok Sabha) relating to grants, loans, contracts and facilities given by the Central Government Departments/Ministries to Bharat Sevak Samaj.

7. Reports of Committee on Public Undertakings

Shri Surendranath Dwivedy presented the following Reports of the Committee on Public Undertakings:—

- (1) Third Report on Action Taken by Government on the recommendations contained in the Fourth Report of the Committee (Third Lok Sabha)—Life Insurance Corporation of India, Bombay.

- (2) Fourth Report on Action Taken by Government on the recommendations contained in the Second Report of the Committee (Third Lok Sabha)—Hindustan Insecticides Limited, New Delhi.

8. Motions regarding Reports of Joint Committees

- (i) Shri R. K. Khadilkar moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extended upto the last day of this session.”

The motion was adopted.

- (ii) Dr. Sushila Nayar moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith, be extended upto the 20th November, 1967.”

The motion was adopted.

9. Government Bill—Introduced

The Taxation Laws (Amendment) Bill, 1967.

10. Statement re: Ordinance—Laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Taxation Laws (Amendment) Ordinance, 1967, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Government Bill—~~Introduced~~

The Essential Commodities (Second Amendment) Bill, 1967

The motion for leave to introduce the Bill moved by Shri Dinanath Singh was opposed. On the motion the House divided, Ayes 193; Noes 39. The motion was accordingly adopted and the Bill was introduced.

Lok Sabha adjourned at 1 p.m. and re-assembled at 2 p.m.

12. Statements re: Ordinances—Laid on the Table

(i) A copy of the explanatory statement giving reasons for immediate legislation by the Essential Commodities (Amendment) Ordinance, 1967, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(ii) A copy of the explanatory statement giving reasons for immediate legislation by the Essential Commodities (Second Amendment) Ordinance, 1967, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

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13. Government Bills—Introduced

- (1) The Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Amendment Bill, 1967.
- (2) The Court-fees (Delhi Amendment) Bill, 1967.

14. Statement re: Ordinance—Laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Court-fees (Delhi Amendment) Ordinance, 1967, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

15. Government Bill—Passed

The Cotton Fabrics (Additional Excise Duty) (Repeal) Bill, 1967

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

The following members took part in the debate:—

- (1) Shri S. S. Kothari
- (2) Shri S. M. Banerjee
- (3) Shri K. Ramani
- (4) Shri George Fernandes
- (5) Shri D. K. Kunte
- (6) Shri P. Ramamurthi
- (7) Shri K. G. Deshmukh
- (8) Shri Madhu Limaye
- (9) Shri S. R. Damani
- (10) Shri K. Narayana Rao

Shri Mohd. Shafi Qureshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

16. Motions

* (i) Dr. Triguna Sen moved the following motion:—

“That this House takes note of the Report of the Education Commission 1964-66, laid on the Table of the House on the 29th August, 1966.”

An amendment was moved by Shri Yashpal Singh.

*Discussed together.

* (ii) Dr. Triguna Sen moved the following motion:—

“That this House takes note of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education, laid on the Table of the House on the 25th July, 1967.”

An amendment was moved by Shri J. M. Lobo Prabhu.

The following members took part in the combined debate on the two motions:—

- (1) Dr. Govind Das
- (2) Shri J. M. Lobo Prabhu
- (3) Shri Yashpal Singh
- (4) Shri M. L. Sondhi (*Speech unfinished*).

The discussion was not concluded.

17. Report of Business Advisory Committee

Shri Atal Bihari Vajpayee presented the Eighth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th November, 1967).

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, November 15, 1967/Kartika 24, 1889 (Saka)

No. 82

1. Starred Questions

Starred Questions Nos. 61—65 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 407—431, 433—447, 449—452, 454—461, 463—465, 467—483, 485—502, 504—528, 530—577, 579—590, 592—599, 601—683, 685—689 and 691 were laid on the Table.

3. Calling attention to matter of urgent public importance

Shri Nath Pai called the attention of the Prime Minister to the Prime Minister's message to President Ayub Khan of Pakistan congratulating him on the completion of the Mangla Dam.

The Prime Minister made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Shipping Corporation of India Limited, Bombay for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Annual Accounts of the Mormugao Port Trust for the year 1965-66 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

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- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 1115 published in Gazette of India dated the 29th July, 1967, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - (ii) G.S.R. 1116 published in Gazette of India dated the 29th July, 1967, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - (iii) G.S.R. 1118 published in Gazette of India dated the 29th July, 1967, making certain amendments to Schedule to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (iv) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1967, published in Notification No. G.S.R. 1204 in Gazette of India dated the 12th August, 1967.
 - (v) G.S.R. 1328 published in Gazette of India dated the 9th September, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (vi) G.S.R. 1329 published in Gazette of India dated the 9th September, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (vii) G.S.R. 1330 published in Gazette of India dated the 9th September, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (viii) G.S.R. 1331 published in Gazette of India dated the 9th September, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (ix) G.S.R. 1332 published in Gazette of India dated the 9th September, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (x) G.S.R. 1333 published in Gazette of India dated the 9th September, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

- (xi) G.S.R. 1334 published in Gazette of India dated the 9th September, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xii) G.S.R. 1335 published in Gazette of India dated the 9th September, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xiii) G.S.R. 1386 published in Gazette of India dated the 16th September, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xiv) G.S.R. 1387 published in Gazette of India dated the 16th September, 1967, making certain amendments to Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
- (xv) G.S.R. 1388 published in Gazette of India dated the 16th September, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xvi) G.S.R. 1417 published in Gazette of India dated the 23rd September, 1967, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (xvii) The Indian Police Service (Appointment by Promotion) Thirteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1418 in Gazette of India dated the 23rd September, 1967.
- (xviii) The Indian Administrative Service (Appointment by Promotion) Fourteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1419 in Gazette of India dated the 23rd September, 1967.
- (xix) G.S.R. 1420 published in Gazette of India dated the 23rd September, 1967, containing corrigendum to G.S.R. 177 published in Gazette of India dated the 11th February, 1967.
- (xx) G.S.R. 1421 published in Gazette of India dated the 23rd September, 1967, containing corrigendum to G.S.R. 422 published in Gazette of India dated the 1st April, 1967.

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- (xxi) G.S.R. 1456 published in Gazette of India dated the 30th September, 1967, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (xxii) G.S.R. 1457 published in Gazette of India dated the 30th September, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xxiii) G.S.R. 1485 published in Gazette of India dated the 7th October, 1967, making certain amendments to Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (xxiv) The All India Services (Provident Fund) Amendment Rules, 1967, published in Notification No. G.S.R. 1549 in Gazette of India dated the 21st October, 1967.
- (xxv) G.S.R. 1593 published in Gazette of India dated the 28th October, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xxvi) G.S.R. 1596 published in Gazette of India dated the 28th October, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xxvii) The All-India Services (Provident Fund) Second Amendment Rules, 1967, published in Notification No. G.S.R. 1598 in Gazette of India dated the 28th October, 1967.
- (xxviii) The Indian Civil Service Provident Fund (Amendment) Rules, 1967, published in Notification No. G.S.R. 1599 in Gazette of India dated the 28th October, 1967.
- (xxix) The Indian Civil Service (Non-European Members) Provident Fund Amendment Rules, 1967, published in Notification No. G.S.R. 1600 in Gazette of India dated the 28th October, 1967.
- (xxx) The Secretary of State's Services (General Provident Fund) Amendment Rules, 1967, published in Notification No. G.S.R. 1601 in Gazette of India dated the 28th October, 1967.

(xxxx) G.S.R. 1602 published in Gazette of India dated the 28th October, 1967, containing corrigendum to G.S.R. 1082 published in Gazette of India dated the 29th July, 1967.

- (4) A copy of the Interim Report of the Delhi Police Commission.
- (5) A copy of the Berne Convention for the protection of Literary and Artistic Works of September 9, 1886 as revised at Stockholm on July 14, 1967.
- (6) A copy of the International Copyright (Second Amendment) Order, 1967, published in Notification No. S.O. 3409 in Gazette of India dated the 20th September, 1967, under section 43 of the Copyright Act, 1957.
- (7) A copy of the Annual Report of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta for the year 1966-67.
- (8) A copy of the Annual Report of the Salar Jung Museum Board, Hyderabad, for the year 1966-67 along with the Audited Accounts.
- (9) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
 - * (i) The Delhi Motor Vehicles (Sixth Amendment) Rules, 1965, published in Notification No. F. 3(28)/65-PR(T), in Delhi Gazette dated the 6th April, 1967.
 - * (ii) The Delhi Motor Vehicles (Second Amendment) Rules, 1966, published in Notification No. F. 3(19)/65-PR(T), in Delhi Gazette dated the 13th April, 1967.
 - * (iii) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1966, published in Notification No. F. 12(76)/66-67-Transport in Delhi Gazette dated the 2nd March, 1967.

* The notifications were previously laid on the Table on the 1st August, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

** (iv) The Delhi Motor Vehicles (Second Amendment) Rules, 1967, published in Notification No. F. 3(39)/66-67-Transport in Delhi Gazette dated the 1st June, 1967.

** (v) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1967, published in Notification No. F. 3(10)/65-66-Transport in Delhi Gazette dated the 22nd June, 1967.

(10) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(i) (a) The Punjab Motor Vehicles (Chandigarh First Amendment) Rules, 1967, published in Notification No. 2728-H. II(2)/67-11261 in Chandigarh Gazette dated the 22nd May, 1967.

(b) A statement showing reasons for delay in laying the above notification.

(ii) Notification No. 83/67/F. No. 68-332/67-Pub. published in Andaman and Nicobar Gazette dated the 2nd August, 1967, making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939.

5. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirteenth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee of Privileges

Shri R. K. Khadilkar presented the Third Report of the Committee of Privileges. ✓

7. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fourteenth Report of the Estimates Committee on action taken by Government on the recommendations continued in the Hundred and Fourth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—C.S.I.R.—Central Electronics Engineering Research Institute, Pilani.

** The notifications were previously laid on the Table on the 8th August, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.

8. Statement by Prime Minister

The Prime Minister made a statement regarding reported statement made by the Deputy Prime Minister about Two Chinas.

9. Statement by Minister

The Deputy Minister of Transport and Shipping made a statement correcting the answer given on the 8th August, 1967 to a supplementary by Shri Kanwar Lal Gupta on Starred Question No. 1649 regarding Sub-ways in Delhi.

10. Motion for Election to Committee

Dr. V. K. R. V. Rao moved the following motion:—

“That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Shipping Board for unexpired portion of the term *vice* late M. K. Shivananjappa.”

The motion was adopted.

✓ 11. Motion Re: Eighth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Eighth Report of the Business Advisory Committee presented to the House on the 14th November, 1967.” ✓

✓ The motion was adopted.

12. Motions

Discussion on the following motions moved by Dr. Triguna Sen namely:—

* (i) “That this House takes note of the Report of the Education Commission 1964—66, laid on the Table of the House on the 29th August, 1966.”

* (ii) “That this House takes note of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education, laid on the Table of the House on the 25th July, 1967”

and the amendments thereto moved on the 14th November, 1967, continued.

*Discussed together.

[P.T.O.]

The following members took part in the combined debate:—

(1) Shri M. L. Sondhi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(2) Shri Manubhai Patel

(3) Shri G. Viswanathan

(4) Shri F. H. Mohsin

(5) Shri Rabi Ray

(6) Shri Tenneti Viswanatham

The discussion was not concluded.

(iii) Shri Nath Pai moved the following motion:—

“That this House disapproves of the action of the Central Government in using the institution of the Governors of States not as instrument for proper functioning of the Constitution but as agent of the party in power at the Centre, as exemplified by current developments in Bihar and West Bengal.”

Three amendments were moved by Sarvashri M. R. Masani, N. C. Chatterjee and Syed Badrudduja.

The following members took part in the debate:—

(1) Shri A. K. Sen

(2) Shri N. Dandekar

(3) Shri Atal Bihari Vajpayee

(4) Shri K. Hanumanthaiya

(5) Shri K. Anbazhagan

(6) Shri Indrajit Gupta

(7) Shrimati Sucheta Kripalani

(8) Shri Madhu Limaye

(9) Shri Prakash Vir Shastri

(10) Shri C. K. Bhattacharyya

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday,, the 16th November, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 16, 1967/Kartika 25, 1889. (Saka)

No. 83

1. Starred Questions

Starred Questions Nos. 91, 93, 95-96 were orally answered. Reply to Starred Question No. 92 was laid on the Table and the question was postponed to the 23rd November, 1967 to enable Members to ask supplementaries thereon. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 693—729, 731—772, 774—791, 793—838, 840, 842—885, 887—909, 911—913, 915—919, 921—940, 942—965, 967—996 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri S. Supakar called the attention of the Minister of Tourism and Civil Aviation to the strike by the Aircraft Maintenance Engineers of Air-India.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Final Report on Industrial Planning and Licensing Policy by Dr. R. K. Hazari.
- (2) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi for the year 1966-67, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (3) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1967, published in Notification No. G.S.R. 1256 in Gazette of India dated the 26th August, 1967, under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[P.T.O.]

(4) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—

- | | | |
|---|----|--|
| (i) Supplementary Statement Nos. III, IV and V. | .. | Second Session, 1967
(Fourth Lok Sabha). |
| (ii) Supplementary Statement No. V. | .. | First Session, 1967
(Fourth Lok Sabha). |
| (iii) Supplementary Statement No. VII. | .. | Sixteenth Session, 1966
(Third Lok Sabha). |
| (iv) Supplementary Statement No. X. | .. | Fifteenth Session, 1966
(Third Lok Sabha). |
| (v) Supplementary Statement No. XIV. | .. | Fourteenth Session, 1966
(Third Lok Sabha). |
| (vi) Supplementary Statement No. XIV. | .. | Thirteenth Session, 1966
(Third Lok Sabha). |
| (vii) Supplementary Statement No. XVII. | .. | Fifth Session, 1963
(Third Lok Sabha). |
- (5) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1967, published in Notification No. S.O. 3588 in Gazette of India dated the 30th September, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (6) A copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1967, published in Notification No. S.O. 3589 in Gazette of India dated the 30th September, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
- (7) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1967, published in Notification No. G.S.R. 1170 in Gazette of India dated the 5th August, 1967, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947.
- (8) A copy of the Income-tax (Fifth Amendment) Rules, 1967, published in Notification No. S.O. 3218 in Gazette of India dated the 7th September, 1967, under section 296 of the Income-tax Act, 1961.
- (9) A copy of the Income-tax (Determination of Export Profits) (No. 2) Rules, 1967, published in Notification No. S.O. 3408 in Gazette of India dated the 19th September, 1967, issued under section 2 of the Finance Act, 1967.

- (10) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(98)/66-Fin.(E)(I) in Delhi Gazette dated the 31st August, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- (11) A copy of Notification No. G.S.R. 1462 published in Gazette of India dated the 30th September, 1967, making certain amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (12) A copy of Notification No. S.O. 3419 published in Gazette of India dated the 22nd September, 1967, issued under section 280Y of the Income-tax Act, 1961.
- (13) A copy each of the following Notifications under sub-section (4) of section 46 of the Wealth-tax Act, 1957:—
- (i) The Wealth-tax (Amendment) Rules, 1967, published in Notification No. G.S.R. 1536 in Gazette of India dated the 6th October, 1967.
 - (ii) G.S.R. 1592 published in Gazette of India dated the 18th October, 1967, containing corrigendum to G.S.R. 1536 published in Gazette of India dated the 6th October, 1967.
- (14) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1203 published in Gazette of India dated the 5th August, 1967.
 - (ii) G.S.R. 1229 published in Gazette of India dated the 7th August, 1967.
 - (iii) G.S.R. 1278 published in Gazette of India dated the 26th August, 1967.
 - (iv) G.S.R. 1279 published in Gazette of India dated the 26th August, 1967.
 - (v) G.S.R. 1343 published in Gazette of India dated the 9th September, 1967.
 - (vi) G.S.R. 1344 published in Gazette of India dated the 9th September, 1967.
 - (vii) G.S.R. 1385 published in Gazette of India dated the 11th September, 1967.
 - (viii) G.S.R. 1408 published in Gazette of India dated the 16th September, 1967.
 - (ix) The Crew Baggage (Amendment) Rules, 1967, published in Notification No. G.S.R. 1424 in Gazette of India dated the 23rd September, 1967.
 - (x) G.S.R. 1425 published in Gazette of India dated the 23rd September, 1967.

[P.T.O.]

- (xii) G.S.R. 1426 published in Gazette of India dated the 23rd September, 1967.
- (xiii) G.S.R. 1540 published in Gazette of India dated the 7th October, 1967.
- (xiv) G.S.R. 1578 published in Gazette of India dated the 21st October, 1967.
- (xv) G.S.R. 1579 published in Gazette of India dated the 21st October, 1967.
- (xvi) G.S.R. 1610 published in Gazette of India dated the 28th October, 1967.
- (xvii) G.S.R. 1611 published in Gazette of India dated the 28th October, 1967.
- (xviii) G.S.R. 1612 published in Gazette of India dated the 28th October, 1967.
- (xix) G.S.R. 1613 published in Gazette of India dated the 28th October, 1967.
- (xx) S.O. 3708 published in Gazette of India dated the 21st October, 1967.
- (15) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 1293 published in Gazette of India dated the 2nd September, 1967, containing corrigendum to G.S.R. 1174 published in Gazette of India dated the 5th August, 1967.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1967, published in Notification No. G.S.R. 1345 in Gazette of India dated the 9th September, 1967.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1967, published in Notification No. G.S.R. 1406 in Gazette of India dated the 16th September, 1967.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1967, published in Notification No. G.S.R. 1407 in Gazette of India dated the 16th September, 1967.
- (v) G.S.R. 1409 published in Gazette of India dated the 16th September, 1967 containing corrigendum to G.S.R. 1173 published in Gazette of India dated the 5th August, 1967.
- (16) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—
- (i) The Central Excise (Twenty-first Amendment) Rules, 1967, published in Notification No. G.S.R. 1276 in Gazette of India dated the 26th August, 1967.

- (ii) **The Central Excise (Twenty-second Amendment) Rules, 1967**, published in Notification No. G.S.R. 1464 in Gazette of India dated the 30th September, 1967.
- (17) A copy of the Indian Electricity (Amendment) Rules, 1967, published in Notification No. G.S.R. 1254 in Gazette of India dated the 26th August, 1967, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (18) A copy of the Coffee (Fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1515 in Gazette of India dated the 14th October, 1967, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (19) A copy of Notification No. S.O. 3961 published in Gazette of India dated the 2nd November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952.

5. Reports of Public Accounts Committee

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (1) The Sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Forty-third and Sixty-sixth Reports (Third Lok Sabha) relating to Posts and Telegraphs Accounts.
- (2) The Seventh Report on Action Taken by Government on the recommendations of the Committee contained in their Forty-fourth and Forty-sixth Reports (Third Lok Sabha) relating to Revenue Receipts.
- (3) The Tenth Report on Action Taken by Government on the recommendations of the Committee contained in their Forty-eighth Report (Third Lok Sabha) relating to Defence Services Accounts.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fifteenth Report of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixty-seventh Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Transport—Calcutta and Haldia Ports.

7. Report of Committee on Petitions

Shri Diwan Chand Sharma presented the First Report of the Committee on Petitions.

[P.T.O.]

8. Evidence before Committee on Petitions—Laid on the Table

Shri Diwan Chand Sharma laid on the Table a copy of the Evidence given before the Committee on Petitions.

9. Statement by Prime Minister

The Prime Minister laid on the Table a statement on her recent tours abroad.

10. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 20th November, 1967.

11. Motion

Discussion on the following motion moved by Shri Nath Pai namely:—

“That this House disapproves of the action of the Central Government in using the institution of the Governors of States not as instrument for proper functioning of the Constitution but as agent of the party in power at the Centre, as exemplified by current developments in Bihar and West Bengal”

and the amendments thereto moved on the 15th November, 1967, continued.

The following members took part in the debate:—

(1) Shri P. Ramamurthi

(2) Shri Y. B. Chavan.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Shri Nath Pai replied to the debate.

On the amendment moved by Shri M. R. Masani, the House divided, Ayes 27; Noes 260. The amendment was accordingly negatived.

The amendment moved by Shri N. C. Chatterjee was also negatived.

The amendment moved by Syed Badrudduja was withdrawn by leave of the House.

On the motion the House divided, Ayes 97; Noes 199. The motion was accordingly negatived.

12. *Personal Explanation under Rule 357

Shri Bindhyeshwari Prasad Mandal made a personal explanation regarding certain statement about him made by Shri Madhu Limaye in the House on the 15th November, 1967.

13. Motion re: Thirteenth Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House of the 15th November, 1967.”

The motion was adopted.

*Made at 12-40 P.M.

14. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1967 (*Amendment of Eighth Schedule*) by Dr. (Mrs.) Maitreyee Bose.
- (2) The Constitution (Amendment) Bill, 1967 (*Amendment of Eighth Schedule*) by Shri Erasmo De Sequeira.
- (3) The Constitution (Amendment) Bill, 1967 (*Omission of article 291, 362 etc.*) by Shri George Fernandes.
- (4) The Constitution (Amendment) Bill, 1967 (*Amendment of article 326*) by Shri George Fernandes.
- (5) The Press (Planning and Freedom) Bill, 1967 by Shri Shiva Chandra Jha.
- (6) The Supreme Court (Conferment of Additional Powers) Bill, 1967 by Shri Madhu Limaye.
- (7) The Constitution (Amendment) Bill, 1967 (*Omission of article 314*) by Shri Madhu Limaye.
- (8) The Constitution (Amendment) Bill, 1967 (*Amendment of article 100*) by Shri Madhu Limaye.
- (9) The Code of Civil Procedure (Amendment) Bill, 1967 (*Amendment of sections 2, 38 and 43*) by Chaudhury Nitiraj Singh.
- (10) The Representation of the People (Amendment) Bill, 1967 (*Amendment of sections 7 and 33 and insertion of new section 11C*) by Shri Srinibas Mishra.
- (11) The Lokpal Bill, 1967 by H. H. Maharaja Pratap Keshari Deo.
- (12) The Representation of the People (Amendment) Bill, 1967 (*Insertion of new sections 7A and 7B*) by Shri Om Prakash Tyagi.
- (13) The Constitution (Amendment) Bill, 1967 (*Substitution of article 156 and insertion of new article 159A*) by H. H. Maharaja Pratap Keshari Deo.
- (14) The Constitution (Amendment) Bill, 1967 (*Amendment of article 164*) by H. H. Maharaja Pratap Keshari Deo.
- (15) The Sugar-Cane (Amendment) Bill, 1967 by Shri Maharaj Singh Bharti.
- (16) The Weeding of Harmful Plants Bill, 1967 by Shri Maharaj Singh Bharti.
- (17) The Compost Bill, 1967 by Shri Maharaj Singh Bharti.
- (18) The Agriculturists' Loans (Amendment) Bill, 1967 (*Amendment of section 4*) by Shri Maharaj Singh Bharti.
- (19) The Constitution (Amendment) Bill, 1967 (*Amendment of articles 59, 66 etc.*) by Shri S. C. Samanta.
- (20) The Indian Penal Code (Amendment) Bill, 1967 (*Omission of section 309*) by Shri S. C. Samanta.

[P.T.O.]

- (21) The Health (Periodical Medical Check-Up of President and Prime Minister of India) Bill, 1967 by Shri Amiya Kumar Kisku.
- (22) The Prohibition of Bigamous Marriages Bill, 1967 by Shri Kameshwar Singh.
- (23) The Hindu Marriage (Amendment) Bill, 1967 (*Amendment of section 5*) by Shri Kameshwar Singh.

15. Private Member's Bill—Motion for Introduction Negatived

The Salaries and Allowances of Ministers (Amendment) Bill, 1967 (Substitution of sections 2, 3 etc.) by Chaudhary Nitiraj Singh

The motion for leave to introduce the Bill moved by Chaudhary Nitiraj Singh was opposed. The motion was negatived.

16. Private Member's Bill—Under Consideration

The Companies (Amendment) Bill, 1967 (Substitution of sections 293A, 324, etc.) by Shri Madhu Limaye.

Shri Madhu Limaye concluded his speech on the motion for consideration of the Bill moved by him on the 4th August, 1967.

The following members took part in the debate:—

- (1) Chaudhari Randhir Singh
- (2) Shri Kanwar Lal Gupta
- (3) Shri Amrit Nahata
- (4) Shri R. K. Amin (*Speech unfinished*).

The discussion was not concluded.

17. Discussion under Rule 193

Shri Surendranath Dwivedy raised a discussion on the serious situation created in some coastal areas of Orissa resulting in the loss of about 700 human lives and 10,000 cattle on account of a heavy cyclone and the steps taken by the Government of India for relief and rehabilitation of about one million affected people.

The following members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Raja Kamakhya Prasad Singh Deo Mahendra Bahadur
- (3) Shri S. Supakar
- (4) Shri Rabi Ray.

Shri Morarji R. Desai replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th November, 1967).

S. L. SHAKIDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 20, 1967/Kartika 29, 1889 (Saka)

No. 84

1. Starred Questions

Starred Questions Nos. 121, 122, 126 and 127 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions 997—1031, 1033—1036, 1038—1043, 1045—1110, 1112 and 1113 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Home Affairs to the most disturbing disclosures about the activities of the C.I.A. in India, made in Moscow by an ex-C.I.A. personnel John Smith, as reported in the Press.

The Minister of Home Affairs made a statement in regard thereto.

4. Report of Joint Committee

Dr. Sushila Nayar presented the Report of the Joint Committee on the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith.

5. Evidence Before Joint Committee—Laid on the Table

Dr. Sushila Nayar laid on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith.

6. Statement by Minister

The Minister of Finance made a statement regarding the decision of the U.K. Government to devalue the pound sterling.

7. Government Bill—Introduced

The Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967.

[P.T.O.]

8. Motions

Discussion on the following motions moved by Dr. Triguna Sen namely:—

* (i) "That this House takes note of the Report of the Education Commission 1964—66, laid on the Table of the House on the 29th August, 1966."

* (ii) "That this House takes note of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education, laid on the Table of the House on the 25th July, 1967"

and the amendments thereto, moved on the 14th November, 1967, continued.

The following members took part in the combined debate:—

- (1) Shri Amrit Nahata
- (2) Shri Raghuvir Singh Shastri

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Chaudhari Randhir Singh
- (4) Shri Samar Guha
- (5) Shri Sheo Narain
- (6) Shri M. R. Masani
- (7) Shri Onkar Lal Bohra
- (8) Shri Frank Anthony
- (9) Shri Diwan Chand Sharma
- (10) Shri P. K. Vasudevan Nair
- (11) Shri Bakar Ali Mirza
- (12) Dr. A. G. Sonar
- (13) Shri Prakash Vir Shastri (*Speech unfinished*).

The discussion was not concluded.

9. Half-An-Hour Discussion on Matters arising out of Answers to Question

Shri Beni Shanker Sharma raised a half-an-hour discussion on points arising out of the answer given on the 7th June, 1967 to Unstarred Question No. 1695 regarding Mining operations in Jharia.

Shri Jai Sukh Lal Hathi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st November, 1967).

S. L. SHAKDHER,
Secretary.

*Discussed together.

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, November 21, 1967/Kartika 30, 1889 (Saka)

No. 85

1. Starred Questions

Starred Questions Nos. 151, 152, 154, 155 and 175 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1114-1140, 1142, 1143, 1145, 1147-1166, 1168-1170, 1173-1202, 1205 and 1207-1258 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Communications regarding Telephone Advisory Committee for Delhi was orally answered and supplementary questions were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Labour, Employment and Rehabilitation to the strike by Dock Workers in Calcutta.

The Minister of Labour, Employment and Rehabilitation made a statement in regard thereto.

5. Matter Under Rule 377

Shri Atal Bihari Vajpayee raised a matter regarding imposition of President's rule in the State of Haryana.

The Minister of Home Affairs laid on the Table a copy each of the following papers :-

- (1) Proclamation dated the 21st November, 1967, issued by the President, under article 356 of the Constitution, assuming himself all functions of the Government of the State of Haryana.

- (2) Order dated the 21st November, 1967, made by the President, in pursuance of sub-clause (i) of clause (c) of the Proclamation at item No. (1) above.
- (3) Report of the Governor of Haryana dated the 17th November, 1967 to the President.

6. Papers Laid on the Table

The following papers were laid on the Table :—

- * (1) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1967, published in Notification No. G.S.R. 907 in Gazette of India dated the 10th June, 1967, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.
- ✓ (2) A copy of Government Resolution No. WB-17(7)/67 dated the 18th November, 1967 on the Report of the Wage Board for Non-Journalists.
- ✓ (3) A copy of the Thirty-first Report of the Law Commission on section 30(2) of the Indian Registration Act, 1908 - Extension to Delhi.
- ✓ (4) A statement showing decisions taken on further recommendations (including those which have been either partly accepted, accepted in a modified form or rejected) of the Committee on Broadcasting and Information Media on Radio and Television.
- (5) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1967, published in Notification No. G.S.R. 1125 in Gazette of India dated 29th July, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
 - (i) The Manipur Foodgrains (Movement) Control Amendment Order, 1967, published in Notification No. G.S.R. 1375 in Gazette of India dated the 5th September, 1967.
 - (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 1380 in Gazette of India dated the 8th September, 1967.

* The notification was previously laid on the Table on the 26th July, 1967 and was

- (iii) The Northern Inter-Zonal Rice (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1381 in Gazette of India dated the 8th September, 1967.
 - (iv) The Northern Inter-Zonal Gram (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1382 in Gazette of India dated the 8th September, 1967.
 - (v) The Northern Inter-Zonal Maize (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1383 in Gazette of India dated the 8th September, 1967.
 - (vi) G.S.R. 1509 published in Gazette of India dated the 30th September, 1967, making certain amendment to the Madhya Pradesh Control of Distribution of Foodgrains Order, 1967.
 - (vii) The Indian Maize (Temporary Use in Starch Manufacture) Order, 1967, published in Notification No. G.S.R. 1538 in Gazette of India dated the 6th October, 1967.
 - (viii) The Rice (Southern Zone) Movement Control Amendment Order, 1967, published in Notification No. G.S.R. 1624 in Gazette of India dated the 28th October, 1967.
 - (ix) G.S.R. 1657 published in Gazette of India dated the 4th November, 1967, rescinding the Fertiliser (Movement Control) Order, 1960.
 - (x) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1964, published in Notification No. G.S.R. 1666 in Gazette of India dated the 30th October, 1967.
 - (xi) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Third Amendment Order, 1967, published in Notification No. G.S.R. 1676 in Gazette of India dated the 4th November, 1967.
 - (xii) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1967, published in Notification No. G.S.R. 1677 in Gazette of India dated the 6th November, 1967.
- (7) A copy each of the following Notifications under sub-section (1) section 12A of the Essential Commodities Act, 1955 :—
- (i) G.S.R. 1321 published in Gazette of India dated the 31st August, 1967, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.

- (ii) G. S. R. 1479 published in Gazette of India dated the 28th September, 1967.
- (iii) G. S. R. 1539 published in Gazette of India dated the 6th October, 1967, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.
- (8) A copy of Notification No. G.S.R. 1656 published in Gazette of India dated the 4th November, 1967, issued under section 5 of the Essential Commodities Act, 1955.
- (9) A copy of the Annual Report of the Food Corporation of India for the year 1965-66 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (10) A copy of the Displaced Persons (Compensation and Rehabilitation) Second Amendment Rules, 1967, published in Notification No. G.S.R. 1570 in Gazette of India dated the 21st October, 1967, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1964.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 20th November, 1967, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Central Industrial Security Force Bill, 1966, up to the first day of the Sixty-third Session of the Rajya Sabha.

8. Reports of Estimates Committee

Shri P. Venkatasubbaiah presented the Sixteenth and Seventeenth Reports of the Estimates Committee on action taken by Government on the recommendations contained in the Sixty-eighth and Sixty-ninth Reports of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Transport - Madras Port and Vishakhapatnam and Tuticorin Ports, respectively.

9. Motions

Discussion on the following motions moved by Dr. Triguna Sen namely:-

- * (i) "That this House takes note of the Report of the Education Commission 1964-66, laid on the Table of the House on the 29th August, 1966." and
- * (ii) "That this House takes note of the Report of the Committee of Members of Parliament on Education (1967) - National Policy on Education, laid on the Table of the House on the 25th July, 1967"

* Discussed together.

and the amendments thereto, moved on the 14th November, 1967, continued.

The following members took part in the combined debate:—

(1) Shri Prakash Vir Shastri

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(2) Dr. Sushila Nayar (Speech unfinished).

The discussion was not concluded.

* 10. Motion

Shri Atal Bihari Vajpayee moved the following motion :—

"That this House regrets that the Government of India did not reject the report dated the 17th November, 1967 of the Governor of Haryana to the President recommending the issue of Proclamation, laid on the Table of the House on the 21st November, 1967, inasmuch as the Government of Haryana enjoyed majority in the Legislature and functioned in accordance with the provisions of the Constitution."

* 11. Statutory Resolution

Shri Y. B. Chavan moved the following Resolution :—

"That this House approves the Proclamation issued by the President of India on the 21st November, 1967, under article 356 of the Constitution in relation to the State of Haryana."

The following members took part in the combined debate on the Motion (vide para 10 above) and the Resolution :—

- (1) Shri N. G. Ranga
- (2) Chaudhari Randhir Singh
- (3) Shri K. Rajaram
- (4) Shrimati Sucheta Kripalani
- (5) Shri S. M. Banerjee
- (6) Shri Ram Krishan Gupta
- (7) Shri Ram Sewak Yadav
- (8) Shri P. Venkatasubbaiah
- (9) Shri P. Ramamurthi
- (10) Shri J. B. Kripalani

- (11) Shrimati Sushila Rohatgi
- (12) Shri Surendranath Dwivedy
- (13) Shrimati Sharda Mukerjee
- (14) Shri Tenneti Viswanatham
- (15) Shri Bedabrata Barua
- (16) Shri G. M. Bakshi
- (17) Chaudhari Dalbir Singh
- (18) Shri Raghuvir Singh Shastri
- (19) Shri Yashpal Singh
- (20) Shri Sheo Narain

Shri Y. B. Chavan replied to the debate.

Shri Atal Bihari Vajpayee (by way of reply to the Motion).

On the Motion moved by Shri Atal Bihari Vajpayee, the House divided,
Ayes 66; Noes 143. The motion was accordingly negatived.

The Resolution moved by Shri Y. B. Chavan was adopted.

(Lok Sabha adjourned till 11 A. M. on Wednesday, the 22nd November, 1967)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, November 23, 1967/Agrahayana 2, 1889 (Saka)

No. 87

1. Oath or Affirmation

Shri Murasoli Maran made and subscribed the affirmation in Tamil and took his seat in the House.

2. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri N. G. Ranga, Atal Bihari Vajpayee, K. Anbazhagan, S. M. Banerjee, Madhu Limaye, P. Ramamurthi and Hem Barua made references to the passing away of Master Tara Singh.

Thereafter, members stood in silence for a short while as a mark of respect.

3. Starred Questions

Supplementaries on Starred Question No. 210-A were asked and answers given. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1432-1483, 1485-1516, 1518-1528, 1530-1538, 1540-1548, 1550, 1552-1585, 1587-1607 and 1609-1628 were laid on the Table.

5. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Irrigation and Power regarding Supply of River Water to West Pakistan was orally answered and supplementary questions were also answered thereon.

6. Calling Attention to Matter of Urgent Public Importance

Shri P. K. Vasudevan Nair called the attention of the Minister of External Affairs to the death of an Indian Sergeant of the International Control Commission in Hanoi due to American bombing.

The Minister of State for External Affairs made a statement in regard thereto.

7. Papers laid on the Table

The following papers were laid on the Table :—

- (1) A copy of the Report of the Indian Delegation to the Twentieth World Health Assembly held at Geneva from 8th to 26th May, 1967.
- (2) A copy of the Report of the Indian Delegation to the Twentieth session of the W. H. O. Regional Committee meeting for South-East Asia Region, held at Ulan-Bator (Mangolia) from 1st to 8th August, 1967.
- (3) A copy of the Annual Report of the Industrial Finance Corporation of India for the year ended the 30th June, 1967, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (4) A copy of the National Savings Certificates (First Issue) (First Amendment) Rules, 1967, published in Notification No. G. S. R. 1659 in Gazette of India dated the 4th November, 1967, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (5) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1967, published in Notification No. F. 4(83)/67-Fin.(EXI) in Delhi Gazette dated the 19th October, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1967,

published in Notification No. G.S.R. 1690 in Gazette of India dated the 11th November, 1967.

- (ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1691 in Gazette of India dated the 11th November, 1967.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1692 in Gazette of India dated the 11th November, 1967.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1693 in Gazette of India dated the 11th November, 1967.
 - (v) G.S.R. 1696 published in Gazette of India dated the 11th November, 1967, making certain amendment to Notification No. G.S.R. 1406 dated the 16th September, 1967.
- (7) A copy of Notification No. G.S.R. 1694 published in Gazette of India dated the 11th November, 1967, containing corrigendum to G.S.R. 575 dated the 28th May, 1960, under section 159 of the Customs Act, 1962.
- (8) A copy of the Review of the Food and Scarcity Situation in India (November, 1967). ✓

8. ✓ Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st November, 1967, Rajya Sabha passed a motion referring the Monopolies and Restrictive Trade Practices Bill, 1967, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely :—

- (1) Shrimati Violet Alva
- (2) Shri K. V. Raghunatha Reddy
- (3) Shri M. M. Dharia
- (4) Shri Babubhai M. Chinai
- (5) Shri Arjun Arora

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- (6) Shri Awadheshwar Prasad Sinha
- (7) Shri Chandra Shekhar
- (8) Shri R. K. Bhuwarka
- (9) Dr. Anup Singh
- (10) Shri Gulam Nabi Untoo
- (11) Shri Niranjana Varma
- (12) Shri Mulka Govinda Reddy
- (13) Shri Dahyabhai V. Patel
- (14) Shri K. Damodaran
- (15) Shri B. N. Mandal

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

9. Report of Joint Committee on Offices of Profit

Shri Jagannathrao Joshi presented the First Report of the Joint Committee on Offices of Profit.

10. Statement by Minister

The Deputy Prime Minister laid on the Table a statement on his recent visits abroad.

11. Motion of No-Confidence in the Council of Ministers

Discussion on the following motion moved by Shri Madhu Limaye on the 22nd November, 1967, continued :—

"That this House expresses its want of confidence in the Council of Ministers." ✓

The following members took part in the debate :—

- (1) Shri K. Hanumanthaiya

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (2) Shri Era Sezhiyan
- (3) Shri Morarji R. Desai
- (4) Shri P. Ramamurthi

- (5) Shri Asoka Mehta (by way of personal explanation)
- (6) Shri Surendranath Dwivedy
- (7) H.H. Maharaja Dr. Karni Singh of Bikaner
- (8) Shri A.K. Sen
- (9) Shri Humayun Kabir
- (10) Shri N.C. Chatterjee

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th November, 1967).

S.L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, November 24, 1967/Agrahayana 3, 1889 (Saka)

No. 88

1. Starred Questions

Starred Questions Nos. 241-242, 244-245 and 248 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1625-1629, 1631-1811, 1813-1814, 1816-1857, 1859-1876, 1878-1883, 1886-1895, 1897-1960 and 1962-1978 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Railways regarding Electronic Computer at Headquarters Office of Southern Railway, Madras was orally answered and supplementary questions were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Hukam Chand Kachwai called the attention of the Minister of Home Affairs to the reported Pro-Chinese slogans in Calcutta on the 11th November, 1967 and in Kerala recently.

The Minister of State for Home Affairs made a statement in regard thereto.

P. T. O.

5 Papers laid on the Table

The following papers were laid on the Table :---

(1) (i) A copy of the Annual Report of the Sambhar Salts Limited, Jaipur for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

(2) (i) A copy of the Annual Report of the Hindustan Salts Limited, Jaipur for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

✓ (3) A copy of the Memorandum and Articles of Association of Hindustan Copper Private Limited.

(4) A copy of Notification No. S.O. 3760 published in Gazette of India dated the 16th October, 1967, making certain amendment to the Essential Commodities (Regulation of Production and Distribution for purposes of Export) Order, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(5) A copy of Notification No. S.O. 3761 published in Gazette of India dated the 16th October, 1967, issued under section 5A of the Essential Commodities Act, 1955.

(6) A copy of the Annual Report of the Coal Board, Calcutta for the year 1965-66 (Hindi version).

(7) A copy of the Financial Report of the National Coal Development Corporation Limited, Ranchi for the period January-March, 1967, in pursuance of an assurance given on the 23rd June, 1967 in answer to supplementaries on Short Notice Question No. 17.

- ✓
- (8) A copy of Government Resolution No. C 2-8(7)/67 published in Gazette of India dated the 21st October, 1967, extending the period for submission of the Report of the National Coal Development Corporation Committee.
- (9) A copy of the Annual Report on the working of the Cardamom Board for the year 1966-67.
- (10) A copy of the Annual Administration Report of the Tea Board for the year 1966-67.
- (11) A copy of the Annual Report on the activities of the Rubber Board for the year 1966-67.
- (12) A copy of the Annual Report of the Coffee Board for the year 1966-67.
- (13) A copy of the Tea (Amendment) Rules, 1967, published in Notification No. G.S.R. 1394 in Gazette of India dated the 18th September, 1967, under sub-section (3) of section 49 of the Tea Act, 1953.
- (14) A copy of Notification No. S.O. 4050 published in Gazette of India dated the 2nd November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952.

6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 27th November, 1967.

7. Motion of No-Confidence in the Council of Ministers

Discussion on the following motion moved by Shri Madhu Limaye on the 22nd November, 1967, continued :-

"That this House expresses its want of confidence in the Council of Ministers."

The following members took part in the debate :-

- (1) Shri C.C. Desai
- (2) Shri Bal Raj Madhok
- (3) Shri T. Ram
- (4) Shri Prakash Vif Shastri

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- (5) Shri Diwan Chand Sharma
- (6) Shri Ganesh Ghosh
- (7) Shri Samar Guha
- (8) Shri H. N. Mukerjee
- (9) Shrimati Indira Gandhi
- (10) Shri Madhu Limaye (by way of reply).

✓ On the motion the House divided, Ayes 88; Noes 215. ✓

✓ The motion was accordingly negatived. ✓

8. Motion Re: Fourteenth Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion :-

"That this House agrees with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd November, 1967.

The motion was adopted.

9. Private Member's Resolution - under Consideration

Shri P. Venkatasubbaiah concluded his speech on the following Resolution moved by him on the 11th August, 1967 :-

"This House is of opinion that a high level Committee consisting of representatives of political Parties and constitutional experts be set up immediately by Government to consider the problem of legislators changing their allegiance from one Party to another and their frequent crossing of the floor in all its aspects and recommends to the Government the evolving of a special machinery and the taking of effective measures by suitable legislation to arrest this growing phenomenon which is assuming alarming proportions so that the country can function on sound and healthy lines of parliamentary democracy."

Two amendments were moved by Sarvashri Yashpal Singh and Madhu Limaye.

The following members took part in the debate :-

- (1) Chaudhari Randhir Singh
- (2) Shri Yashpal Singh
- (3) Shri Shri Chand Goyal
- (4) Shri Narendrasingh Mahida
- (5) Shri Raghuvir Singh Shastri
- (6) Shri Shashi Bhushan
- (7) Shri K. Rajaram
- (8) Shri Diwan Chand Sharma
- (9) Shri S.M. Joshi
- (10) Shri Bishwanath Roy
- (11) Shri S.M. Banerjee (Speech unfinished).

The discussion was not concluded.

10. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri N. P. C. Naidu raised a half-an-hour discussion on points arising out of the answer given on the 14th November, 1967 to Starred Question No. 14 regarding cease-fire in Nagaland.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th November, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN-PART I

[Brief record of Proceedings]

Monday, November 27, 1967/Agrahayana 6, 1889 (Saka)

No. 89

1. Starred Questions

Starred Questions Nos. 270-A and 271-274 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1979-1997, 1999-2007, 2009-2024, 2027-2041, 2043-2059 and 2061-2069 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation.

4. Government Bill - Introduced

The Official Languages (Amendment) Bill, 1967.

The motion for leave to introduce the Bill moved by Shri Y.B. Chavan was opposed. On the motion the House divided, Ayes 181; Noes 25. The motion was accordingly adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.10 P.M.)

5. Government Bill - Passed

The Court Fees (Delhi Amendment) Bill, 1967

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The following members took part in the debate :-

- (1) Shri Sarjoo Pandey
- (2) Shri J. M. Lobo Prabhu
- (3) Shri Hukam Chand Kachwai
- (4) Shri George Fernandes

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate :-

- (1) Shri S. M. Banerjee
- (2) Shri Vidya Charan Shukla

The Motion was adopted and the Bill was passed.

6. Government Bill - Under consideration

The Cotton Textile Companies (Management of Undertakings and Liquidation or Re-construction) Bill, 1967.

The motion for consideration of the Bill was moved by Shri Dinesh Singh.

The following members took part in the debate :-

- (1) Shri N. K. Somani
- (2) Shri P. Ramamurthi

- (3) Shri Bedabrata Barua
- (4) Shri Brij Bhushan Lal
- (5) Shri Shashi Bhushan
- (6) Shri S. A. Dange
- (7) Shri Deorao S. Patil
- (8) Shri Samarendra Kandu
- (9) Shri D. K. Kunte
- (10) Shri V. Krishnamoorthi
- (11) Shri George Fernandes
- (12) Shri Hukam Chand Kachwai

Shri Dinesh Singh replied to the debate.

The motion for consideration was adopted.

The discussion on the Bill was not concluded.

7. Half-an-hour discussion on matters arising out of answer to Question

Shri R. Umanath raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1967 to Starred Question No. 74 regarding Shiva Sena.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th November, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN - PART I

[Brief Record of Proceedings]

Tuesday, November 28, 1967/Agrahayana 7, 1889 (Saka)

No. 90

1. Starred Questions

Starred Questions Nos. 301-304, 306 and 325 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2071-2084, 2086-2102, 2104-2167 and 2169-2210 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following Notifications under section 7 A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :-

(i) The Coal Mines Provident Fund (Fourth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1646 in Gazette of India dated the 4th November, 1967.

(ii) The Andhra Pradesh Coal Mines Provident Fund (Fourth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1647 in Gazette of India dated the 4th November, 1967.

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(iii) The Rajasthan Coal Mines Provident Fund (Fourth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1648 in Gazette of India dated the 4th November, 1967.

(iv) The Neyveli Coal Mines Provident Fund (Sixth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1649 in Gazette of India dated the 4th November, 1967.

4. Government Bill - Passed

The Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967.

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

The motion that the Bill be passed was moved by Shri Dinesh Singh.

The following members took part in the debate :-

- (1) Shri S.M. Banerjee
- (2) Shri S.R. Damani
- (3) Shri George Fernandes
- (4) Shri Hukam Chand Kachwai
- (5) Shri Dinesh Singh

The motion was adopted and the Bill was passed.

5. Government Bill - Under Consideration

The Taxation Laws (Amendment) Bill, 1967.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following members took part in the debate :-

- (1) Shri N. Dandekar
- (2) Shri Vikram Chand Mahajan

- (3) Shri S.S. Kothari
- (4) Shri N.K. Sanghi
- (5) Shri S.M. Joshi
- (6) Shri S.R. Damani
- (7) Shri P. Ramamurthi
- (8) Shri Era Sezhiyan
- (9) Shri S.M. Banerjee
- (10) Shri Kanwar Lal Gupta
- (11) Shri Srinibas Mishra

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted.

The discussion on the Bill was not concluded.

6. Motions

Shri Madhu Limaye moved the following motions :-

- * (i) "That the areas of divergence between the Public Accounts Committee and the Government as revealed, among others, in the Fifth Report of P.A.C. on Action taken by the Government on the recommendations of the Committee contained in their Fifty-fourth Report (Third Lok Sabha) in regard to the lapses connected with the failure to recover surcharge from M/s Aminchand Pyarelal, be taken into consideration."
- * (ii) "That the areas of divergence between the Public Accounts Committee and the Government as revealed, among others, in the Fourth Report of P.A.C. on Action taken by Government on the recommendations of the Committee contained in their Sixty-fourth Report (Third Lok Sabha) regarding Purchase of Defective Tyres by the Army, be taken into consideration."

The following members took part in the combined debate :-

- (1) Shri S.M. Banerjee
- (2) Shri K. Ananda Nambiar
- (3) Shrimati Tarkeshwari Sinha
- (4) Shri Narain Swaroop Sharma

* Discussed together.

- (5) Shri Samarendra Kundu
- (6) Shri Ram Sewak Yadav
- (7) Sardar Swaran Singh
- (8) Dr. M. Channa Reddy
- (9) Shri Dinesh Singh
- (10) Shri Jaganath Rao

Shri Madhu Limaye replied to the debate.

(Lok Sabha adjourned till 11 A. M. on Wednesday, the 29th November, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, November 29, 1967/Agrahayana 8, 1889 (Saka)

No. 91

1. Starred Questions

Starred Questions Nos. 331-333 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2211-2217, 2219-2222, 2224-2246, 2249-2251, 2253-2256, 2257-2259, 2261-2277, 2279-2280, 2282-2303, 2305-2319, 2321-2328, 2330-2368, 2370, 2372-2380, 2382-2387, 2389-2405 and 2407-2409 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Education regarding Strike Notice by Joint Council of Delhi Teachers' Organisations was orally answered and supplementary questions were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Annual Accounts of the Kandla Port Trust for the year 1965-66 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

P. T. O.

- (2) A copy of the Merchant Shipping (Pilot Ladder) Rules, 1967, published in Notification No. G.S.R. 1650 in Gazette of India dated the 4th November, 1967, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (3) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1967, published in Notification No. S.R.O. 25-E in Gazette of India dated the 16th November, 1967, under section 185 of the Navy Act, 1957.
- (4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :-
- (i) G.S.R. 1547 published in Gazette of India dated the 21st October, 1967, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (ii) G.S.R. 1548 published in Gazette of India dated the 21st October, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (iii) The All India Services (Study Leave) Amendment Regulations, 1967, published in Notification No. G.S.R. 1595 in Gazette of India dated the 28th October, 1967.
 - (iv) G.S.R. 1597 published in Gazette of India dated the 28th October, 1967, making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (v) The Indian Administrative Service (Appointment by Promotion) Fifteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1682 in Gazette of India dated the 11th November, 1967.
- (5) A copy of Notification No. G.S.R. 1720 published in Gazette of India dated the 18th November, 1967 making certain amendment to the Schedule to the Police-Force (Restriction of Rights) Act, 1966, under sub-section (2) of section 5 of the said Act.

5. **Statement Re: Supplementary Demands for Grants (General) for 1967-68**

Shri Krishna Chandra Pant presented a statement showing Supplementary Demands for Grants in respect of Budget (General) for 1967-68.

6. **Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Cotton Fabrics (Additional Excise Duty) (Repeal) Bill, 1967, passed by Lok Sabha on the 14th November, 1967.

7. **Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

8. **Government Bill - Passed**

The Taxation Laws (Amendment) Bill, 1967.

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Clauses 4 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The following members took part in the debate :-

- (1) Shri Madhu Limaye
- (2) Shri D. N. Patodia
- (3) Shri S. M. Banerjee
- (4) Shri Beni Shanker Sharma
- (5) Shri Diwan Chand Sharma
- (6) Shri George Fernandes
- (7) Shri Onkar Lal Bohra
- (8) Shri Krishna Chandra Pant

9. Government Bill - Motion for reference to
Select Committee - Debate held over

The Essential Commodities (Second
Amendment) Bill, 1967.

The motion for reference of the Bill to a Select Committee was moved by Shri Mohd. Shafi Qureshi.

Shri J.M. Lobo Prabhu took part in the debate. His speech was not concluded.

The discussion was held over.

10. Motion

Shri Annasahib P. Shinde moved the following motion :-

"That the food situation in the country be taken into consideration."

Six substitute motions were moved by Sarvashri Ram Sewak Yadav, Ramavatar Shastri, Beni Shanker Sharma, Shiva Chandra Jha, Samar Guha and Kanwar Lal Gupta.

The following members took part in the debate :-

- (1) Shri Narendrasingh Mahida
- (2) H.H. Maharaja Pratap Keshari Deo (Speech unfinished)

The discussion was not concluded.

11. Half-an-Hour Discussion on Matters arising
out of Answer to Question

Shri George Fernandes raised a half-an-hour discussion on the points arising out of the answer given on the 16th November, 1967 to Starred Question No. 94 regarding grant of dearness allowance to Central Government pensioners.

Shri Krishna Chandra Pant replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th November, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 30, 1967/Agrahayana 9, 1889 (Saka)

No. 92

1. Starred Questions

Starred Questions Nos. 361-367 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2410-2558, 2560-2578 and 2580-2591 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Home Affairs regarding fire in Delhi was orally answered and supplementary questions were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Commerce to the new policy of the Government regarding import and distribution of wool.

The Minister of Commerce laid on the Table a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1967 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :-
 - (i) The Drugs and Cosmetics (First Amendment) Rules,

1967, published in Notification No. S.O. 2369 in Gazette of India dated the 15th July, 1967.

- (ii) The Drugs and Cosmetics (Second Amendment) Rules, 1967, published in Notification No. S.O. 2405 in Gazette of India dated the 22nd July, 1967.
- (3) A statement showing reasons for delay in laying the Notification mentioned at (2) above.
- (4) A statement of cases in which lowest tenders have not been accepted by the India Supply Mission, London and India Supply Mission, Washington, for the half year ending the 30th June, 1967.
- (5) A copy of the Annual Report of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1967, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :-
- (i) S.O. 4053 published in Gazette of India dated the 10th November, 1967.
 - (ii) G.S.R. 1725 published in Gazette of India dated the 18th November, 1967.
- (7) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :-
- (i) The Customs and Central Excise Duties Export Draw-back (General) Fifty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 1727 in Gazette of India dated the 18th November, 1967.
 - (ii) The Customs and Central Excise Duties Export Draw-back (General) Fifty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 1728 in Gazette of India dated the 18th November, 1967.
 - (iii) The Customs and Central Excise Duties Export Draw-back (General) Sixtieth Amendment Rules, 1967, published in Notification No. G.S.R. 1729 in Gazette of India dated the 18th November, 1967.

6. Statement by Prime Minister

The Prime Minister made a statement regarding Independence of the People's Republic of South Yemen.

7. Statement by Minister

The Minister of Home Affairs made a statement regarding situation in West Bengal.

8. Motion regarding Report of Joint Committee

Shri R K. Khadilkar moved the following motion :-

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended upto the first day of the next session."

The motion was adopted.

9. Motions

(1) Discussion on the following motion moved by Shri Annasahib P. Shinde namely :-

"That the food situation in the country be taken into consideration"

and the substitute motions thereto, moved on the 29th November, 1967, continued.

Two substitute motions were moved by Sarvashri Deorao S. Patil and D. N. Patodia.

The following members took part in the debate :-

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri K.N. Tewari

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Indulal Yajnik
- (4) Shrimati Sucheta Kripalani
- (5) Shri J. B. Singh
- (6) Shri A. S. Saigal
- (7) Shri N. P. C. Naidu
- (8) Shri Ram Sewak Yadav
- (9) Shri B. Bhagavati

(ii) Shri Prakash Vir Shastri moved the following motion :-

"That the situation arising out of the serious threat to national security posed by the recent influx of Pakistani infiltration into Kashmir and the spate of incidents in the State evidencing a determined bid by pro-Pak agents to subvert the peace of the State, be taken into consideration."

The following members took part in the debate :-

- (1) Shri D. N. Patodia
- (2) Shri Amrit Nahata
- (3) Shri Yajna Datt Sharma
- (4) Shrimati Sushila Rohatgi
- (5) Shri G. M. Bakshi
- (6) Shri Mohd. Shafi Qureshi
- (7) Shri S. M. Joshi
- (8) Shri Yogendra Sharma
- (9) Shri P. Ramamurthi
- (10) Shrimati Tarkeshwari Sinha
- (11) Shri Hem Barua
- (12) Mahant Digvijai Nath
- (13) Shri J. B. Kripalani
- (14) Shri Y. B. Chavan

Shri Prakash Vir Shastri replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st December, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 1, 1967/Agrahayana 10, 1889 (Saka)

No. 93

1. Starred Questions

Starred Questions Nos. 391—393, 395 and 396 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2592—2607, 2609—2624, 2626—2631, 2633—2635, 2637—2755, 2757—2799 and 2801—2804 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Railways regarding Smuggling of Wagons into Pakistan was orally answered and supplementary questions were also answered thereon.

4. Obituary Reference

Dr. Ram Subhag Singh; the Speaker Sarvashri N. G. Ranga, Bal Raj Madhok, Era Sezhiyan, H. N. Mukerjee, Madhu Limaye, A. K. Gopalan, Nath Pai and Y. B. Chavan made references to the passing away of Shri Senapati Bapat.

Thereafter, members stood in silence for a short while as a mark of respect.

5. Calling Attention to Matter of Urgent Public Importance

Shri Jagannathrao Joshi called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the large scale smuggling of pulses and other foodgrains to China and Pakistan through the eastern borders of India.

[P.T.O.]

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

6. Question on Statement by Minister

Shri Madhu Limaye asked question on the statement laid on the Table on the 30th November, 1967 by the Minister of Commerce on the new policy of the Government regarding import and distribution of wool.

The Minister of Commerce replied.

7. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications issued under section 4 of the Tractors (Price Control) Order, 1967:—
 - (i) S.O. 2943 published in Gazette of India dated the 26th August, 1967, making certain amendment to Notification No. S.O. 1119 dated the 30th March, 1967.
 - (ii) S.O. 2944 published in Gazette of India dated the 26th August, 1967, making certain amendment to Notification No. S.O. 2372 dated the 11th July, 1967.
- (2) (i) A copy of the Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Corporation.
- (3) A copy of the Export (Quality Control and Inspection) Amendment Rules, 1967, published in Notification No. S.O. 3965 in Gazette of India dated the 6th November, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (4) A copy of the Annual Report of the Export Inspection Council for the year 1966-67 along with the Audited Accounts.
- (5) A copy of the Technical Report on the medical treatment given to late Dr. Ram Manohar Lohia in pursuance of an assurance given by the Minister of State for Health

and Family Planning on the 23rd November, 1967 during supplementaries on Starred Question No. 210A.

- (6) A copy of Notification No. S.O. 4140 published in Gazette of India dated the 16th November, 1967, issued under section 14 of the Forward Contracts Regulation Act, 1952.

8. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th December, 1967.

9. Motions.

* (i) Shri H. N. Mukerjee moved the following motion:—

“That this House recommends to the President that he be pleased to dismiss the present Governor of West Bengal for his unconstitutional act of dismissing the ULF Ministry in West Bengal.”

* (ii) Shri Y. B. Chavan moved the following motion:—

“That this House approves of the statement made by the Home Minister on the 30th November, 1967 regarding situation in West Bengal.”

The following members took part in the combined debate:—

- (1) Shri Mrityunjay Prasad
- (2) Shri Shri Chand Goyal
- (3) Shri Era Sezhiyan
- (4) Shri A. K. Sen
- (5) H. H. Maharaja Sriraj Meghrajji Dhrangadhra
- (6) Shri Rabi Ray

The discussion was not concluded.

10. Motion re: Fifteenth Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th November, 1967.”

The motion was adopted.

*Discussed together.

[P.T.O.]

11. Private Members' Bills—Introduced

(1) The Code of Criminal Procedure (Amendment) Bill, 1967 (*Substitution of section 520*) by Shri M. Narayan Reddy.

(2) The Code of Criminal Procedure (Amendment) Bill, 1967 (*Substitution of section 540A*) by Shri M. Narayan Reddy.

(3) The Code of Criminal Procedure (Amendment) Bill, 1967 (*Omission of section 197A*) by Shri M. Narayan Reddy.

(4) The Constitution (Amendment) Bill, 1967 (*Omission of article 331*) by Shri Raghuvir Singh Shastri.

(5) The Disclosure of Assets of Ministers Bill, 1967 by Shri Sachindra Nath Maiti.

(6) The Constitution (Amendment) Bill, 1967 (*Insertion of new articles 125A and 221A*) by Shri Sachindra Nath Maiti.

(7) The Backward Communities (Religious Protection) Bill, 1967 by Shri Prakash Vir Shastri.

(8) The Health (Periodical Medical Check-Up of President, Prime Minister and Deputy Prime Minister of India) Bill, 1967 by Shri Yamuna Prasad Mandal.

(9) The Health (Periodical Medical Check-Up of Members of Parliament) Bill, 1967 by Shri Yamuna Prasad Mandal.

12. Private Member's Bill—Withdrawn

The Companies (Amendment) Bill, 1967 (Substitution of sections 293A, 324 etc.) by Shri Madhu Limaye.

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 4th August, 1967, continued.

The following members took part in the debate:—

- (1) Shri R. K. Amin
- (2) Shri Diwan Chand Sharma
- (3) Shri S. M. Banerjee
- (4) Shrimati Tarkeshwari Sinha
- (5) Shri P. Ramamurthi
- (6) Shri Kamalnayan Bajaj
- (7) Shri Shri Chand Goyal
- (8) Shri S. R. Damani
- (9) Shri K. Rajaram
- (10) Shri George Fernandes
- (11) Shri Samarendra Kundu
- (12) Shri Piloo Mody
- (13) Shri Fakhruddin Ali Ahmed

Shri Madhu Limaye replied to the debate.

The Bill was withdrawn by leave of the House.

13. Private Member's Bill—Motion for Circulation—Adopted
The Lokpal Bill, 1967 by H. H. Maharaja Pratap Keshari Deo.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the first day of the next session, was moved by H. H. Maharaja Pratap Keshari Deo.

The following members took part in the debate:—

- (1) Chaudhari Randhir Singh
- (2) Shri Vidya Charan Shukla

H. H. Maharaja Pratap Keshari Deo replied to the debate.

On the motion for circulation, the House divided, Ayes 48; Noes 46. The motion was accordingly adopted.

14. Private Member's Bill—Motion for Reference to Joint Committee—Under Consideration

The Constitution (Amendment) Bill 1967 (Amendment of Eighth Schedule) by H. H. Maharaja Dr. Karni Singh of Bikaner.

The motion for reference of the Bill to a Joint Committee was moved by H. H. Maharaja Dr. Karni Singh of Bikaner. His speech was not concluded.

The discussion was not concluded.

15. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Ninth Report of the Business Advisory Committee.

16. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri A. K. Gopalan raised a half-an-hour discussion on the points arising out of the answer given on the 15th November, 1967 to Starred Question No. 71 regarding detention of Sheikh Abdullah.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th December, 1967).

S. L. SHAKDHER
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 4, 1967/Agrahayana 13, 1869 (Saka)

No. 94

1. Starred Questions

Starred Questions Nos. 421 and 423—426 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2841—2880, 2882—2884, 2886—2890, 2892—2915 and 2917—2931 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Information and Broadcasting to the reported contract between the Soviet news agency Novosti and the Press Information Bureau of the Government of India by which the PIB will circulate Russian publicity material and photographs in India.

The Minister of Information and Broadcasting made a statement in regard thereto. The Minister also laid on the Table the text of an agreement entered into by PIB with the Soviet news agency Novosti on the 16th September, 1967.

4. Papers laid on the Table

The following papers were laid on the Table:—

A copy each of the following papers under sub-section (2) of section 15 of the Tariff Commission Act, 1951:—

- (i) Report (1967) of the Tariff Commission on Prices of Coal and Soft Coke and pricing system for Washed Coal and Washery By-products.

[P.T.O.]

(ii) Government Resolution No. C5-12 (18)/67, dated the 27th November, 1967.

(iii) Statement showing the reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said Act.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 30th November, 1967, Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 1967.

(ii) That at its sitting held on the 28th November, 1967, Rajya Sabha passed the Insecticides Bill, 1967.

6. Bills passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

(1) The Industrial Disputes (Amendment) Bill, 1967.

✓(2) The Insecticides Bill, 1967.

7. Motion re. Ninth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Ninth Report of the Business Advisory Committee presented to the House on the 1st December, 1967.”

It was held over pending reconsideration of the time allocation to the Official Languages (Amendment) Bill, 1967 and the Resolution regarding Official Languages, by the Committee.

8. Motions

Discussion on the following motions moved by Shri H. N. Mukerjee and Shri Y. B. Chavan respectively on the 1st December, 1967, continued.

* (i) “That this House recommends to the President that he be pleased to dismiss the present Governor of West Bengal for his unconstitutional act of dismissing the ULF Ministry in West Bengal.”

*Discussed together.

- * (ii) "That this House approves of the statement made by the Home Minister on 30th November, 1967 regarding situation in West Bengal."

The following members took part in the combined debate:—

(1) Shri J. B. Kripalani

(Lok Sabha adjourned at 1-10 P.M. and reassembled at 2 P.M.)

(2) Shrimati Sucheta Kripalana

(3) Shri A. K. Gopalan

(4) Shri Narendra Kumar Salve

(5) Shri Samar Guha

(6) Shri Shashi Ranjan

(7) Shri Tenneti Viswanatham

(8) Shri Y. B. Chavan

(9) Shri H. N. Mukerjee (by way of reply to discussion on his motion).

(10) Shri Y. B. Chavan (by way of reply).

On the motion moved by Shri H. N. Mukerjee, the House divided, Ayes 71; Noes 216. The motion was accordingly negatived.

On the motion moved by Shri Y. B. Chavan, the House divided, Ayes 195; Noes 21. The motion was accordingly adopted.

(iii) Discussion on the following motion moved by Shri Annasahib P. Shinde on the 29th November, 1967, namely:—

"That the food situation in the country be taken into consideration"

and the substitute motions thereto, moved on the 29th and 30th November, 1967, continued.

The following members took part in the debate:—

(1) Shri Charanjit Rai

(2) Shri Deorao S. Patil

(3) Shri Ram Charan (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th December, 1967).

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 5, 1967/Agrahayana 14, 1889 (Saka)

No. 95

1. Starred Questions

Starred Questions Nos. 451—453, 456 and 477 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2932—2962, 2964—2965, 2967—2972, 2974—2991, 2993—3006, 3008—3064, 3067—3073, 3075—3085, 3087 and 3089 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 8 addressed to Minister of Communications regarding Trunk Telephone System in Delhi was laid on the Table as the Member was absent.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Indian Central Tobacco Committee for the period 1st April, 1965 to 30th September, 1965 (Hindi version).
- (2) A copy of the Food Corporations (Twelfth Amendment) Rules, 1967, published in Notification No. G.S.R. 1741 in Gazette of India dated the 15th November, 1967, under sub-section (3) of section 44 of the Food Corporations Act, 1964.

[P.T.O.]

(3) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Sugar (Control) Amendment Order, 1967 published in Notification No. G.S.R. 1747 in Gazette of India dated the 16th November, 1967.

(ii) G.S.R. 1748 published in Gazette of India dated the 16th November, 1967.

(iii) G.S.R. 1751 published in Gazette of India dated the 20th November, 1967, making certain amendment to G.S.R. 1748 dated the 16th November, 1967.

(iv) G.S.R. 1753 published in Gazette of India dated the 22nd November, 1967, rescinding Notification No. G.S.R. 153 dated the 1st February, 1967.

(v) G.S.R. 1754 published in Gazette of India dated the 23rd November, 1967, making certain amendment to G.S.R. 1753 dated the 22nd November, 1967.

5. Statement Under Direction 115

Shri P. K. Vasudevan Nair made a statement regarding certain information given by the Minister of State for Food and Agriculture on the 14th November, 1967 in answer to Unstarred Question No. 180 and in the statement made in response to Calling Attention Notice regarding rice supply to Kerala.

The Minister of State for Food and Agriculture made a statement in reply thereto.

6. Motion

Discussion on the following motion moved by Shri Annasahib P. Shinde on the 29th November, 1967, namely:—

“That the food situation in the country be taken into consideration”

and the substitute motions thereto, moved on the 29th and 30th November, 1967, continued.

The following members took part in the debate:—

- (1) Shri Ram Charan
- (2) Shri Bibhuti Mishra
- (3) Shri R. Mutha Gounder
- (4) Chaudhari Randhir Singh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (5) Shri Bhogendra Jha
- (6) Shri Sheo Narain
- (7) Shri Sharda Nand
- (8) Shri Onkar Lal Bohra
- (9) Shri K. M. Abraham
- (10) Shri R. S. Arumugam
- (11) Shri J. K. Choudhury
- (12) Sirdarni Nirlep Kaur
- (13) Shri Tulshidas Jadhav
- (14) Shri Mudrika Sinha
- (15) Shri Shiv Kumar Shastri
- (16) Shri Ram Singh Ayarwal

The discussion was not concluded.

7. Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion regarding deteriorating law and order situation in Delhi.

The following members took part in the debate :—

- (1) Shri Prem Chand Verma
- (2) Shri J. M. Lobo Prabhu
- (3) Shri Bal Raj Madhok
- (4) Shri Rabi Ray
- (5) Shri S. M. Banerjee
- (6) Shri Shashi Bhushan
- (7) Shri Samarendra Kundu
- (8) Chaudhari Randhir Singh
- (9) Shri M. L. Sondhi
- (10) Shri R. S. Vidyarthi
- (11) Shri Tulshidas Jadhav
- (12) Shri Diwan Chand Sharma

Shri Vidya Charan Shukla replied to the discussion.

*8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding change in the order of Government business for the 6th December, 1967.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th December, 1967).

S. L. SHAKDHER,
Secretary.

*Made at 6 P.M.

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, December 6, 1967/Agrahayana 15, 1889 (Saka)

No. 96

1. Starred Questions

Starred Questions Nos. 481-484 and 488 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3090, 3093-3128, 3130-3220, 3223-3227, 3229-3247, 3249-3255, 3255-A, 3255-B, 3255-C and 3255-D were laid on the Table.

A statement by the Deputy Minister in the Ministry of Home Affairs correcting the replies given to the following Questions regarding emoluments/expenditure/perquisites of Ministers was also laid on the Table:

- (i) Unstarred Question No. 597 on the 9th April, 1967;
- (ii) Unstarred Question No. 1642 on the 7th June, 1967; and
- (iii) Unstarred Question No. 6056 on the 19th July, 1967.

3. Short Notice Question

Reply to Short Notice Question No. 9 addressed to Minister of Commerce regarding Export of Animal Bone Powder was laid on the Table as the Member was absent.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1966-67.

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- (2) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1966-67.
- (3) (i) A copy each of the Annual Reports of the Indian Institute of Technology, Delhi, for the years 1964-65 and 1965-66.
- (ii) A statement showing reasons for delay in laying the above Reports.
- (4) (i) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1964-65.
- (ii) A statement showing reasons for delay in laying the above Report.
- (5) A copy of the Annual Report of the Indian Institute of Science, Bangalore, for the year 1966-67.
- (6) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad, for the year 1966-67.
- (7) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 1680 published in Gazette of India dated the 11th November, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (ii) G.S.R. 1681 published in Gazette of India dated the 11th November, 1967, making certain amendments to the Schedule to the Indian Police Service (Fixation of cadre strength) Regulations, 1955.
- (iii) G.S.R. 1683 published in Gazette of India dated the 11th November, 1967, cancelling G.S.R. Nos. 1547 and 1548 dated the 21st October, 1967.
- (iv) G.S.R. 1723 published in Gazette of India dated the 18th November, 1967, making certain amendments to the Indian Administrative Service (Fixation of cadre strength) Regulations, 1955.

5. Report of Committee on Private Members' Bills and resolutions

Shri R. K. Khadilkar presented the Sixteenth Report of the Committee on Private Members' Bills and Resolutions.

6. Motion for Election to Committee

Dr. Triguna Sen moved the following motion:—

"That in pursuance of paragraphs 4 and 5 of the late Ministry of Steel, Mines and Fuel Resolution No. 315(1)57-M. III.

dated the 4th May, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of the Indian School of Mines, Dhanbad, till an Executive Board is constituted under the Rules and Regulations of the said School now converted into a Society under the Societies Registration Act, 1860."

The motion was adopted.

7. Motion

Shri Jagjivan Ram replied to the debate on the following motion moved on the 29th November, 1967, namely:—

"That the food situation in the country be taken into consideration"

and the substitute motions thereto, moved on the 29th and 30th November, 1967.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

The substitute motions moved by Sarvashri Ram Sewak Yadav, Ramavatar Shastri, Kanwar Lal Gupta, Beni Shanker Sharma and Shiva Chandra Jha were negatived.

The substitute motions moved by Sarvashri Deorao S. Patil and D. N. Patodia were withdrawn by leave of the House.

8. Statement by Prime Minister

The Prime Minister laid on the Table a statement regarding the Fourth Five Year Plan and allied matters.

9. Government Bill—~~Motion~~ for Reference to Select Committee —Adopted

The Essential Commodities (Second Amendment) Bill, 1967.

Discussion on the motion for reference of the Bill to a Select Committee moved by Shri Mohd. Shafi Qureshi on the 29th November, 1967, continued.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Diwan Chand Sharma
- (3) Shri V. Krishnamoorthi

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- (4) Shri Vikram Chand Mahajan.
- (5) Shri Pattiam Gopalan
- (6) Shri Beni Shanker Sharma
- (7) Chaudhari Randhir Singh
- (8) Shri S. M. Banerjee
- (9) Shri Ram Sewak Yadav
- (10) Shri Bedabrata Barua
- (11) Shri Annasahib P. Shinde

Shri Mohd. Shafi Qureshi replied to the debate.

The motion was adopted as follows:—

"That the Bill further to amend the Essential Commodities Act, 1955, and to continue the Essential Commodities (Amendment) Act, 1964, for a further period be referred to a Select Committee consisting of 21 members, namely:—

- (1) Shri S. M. Banerjee
- (2) Shri Bibhuti Mishra
- (3) Shri Rup Nath Brahma
- (4) Shri C. K. Chakrapani
- (5) Shri J. K. Choudhury
- (6) Shri V. N. Jadhav
- (7) Shri Mushir Ahamad Khan
- (8) Shri D. K. Kunte
- (9) Shri Mohan Swarup
- (10) Shri Jugai Mondal
- (11) Shri A. Nesamony
- (12) Shri Nihal Singh
- (13) Shri Kashi Nath Pandey
- (14) Shri D. N. Patodia
- (15) Shri Bhola Raut
- (16) Shri N. K. Sanghi
- (17) Shri Sharda Nand
- (18) Shri Shashi Bhushan
- (19) Shri S. Supakar
- (20) Shri G. Viswanathan; and
- (21) Shri Mohd. Shafi Qureshi

with instructions to report within a week."

10. Motions

Discussion on the following motions moved by Dr. Triguna Sen namely:—

- * (i) "That this House takes note of the Report of the Education Commission 1964-66, laid on the Table of the House on the 29th August, 1966."
- * (ii) "That this House takes note of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education, laid on the Table of the House on the 25th July, 1967."

and the amendments thereto, moved on the 14th November, 1967, continued.

The following members took part in the combined debate:—

- (1) Dr. (Mrs.) Maitreyee Bose
- (2) Shri Bal Raj Madhok
- (3) Shri H. N. Mukerjee
- (4) Shri S. D. Somasundaram

Dr. Triguna Sen replied to the debate.

The amendments moved by Sarvashri Yashpal Singh and J. M. Lobo Prabhu were negatived.

Both the motions were adopted.

11. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Nath Pai raised a half-an-hour discussion on the points arising out of the answer given on the 15th November, 1967 to Starred Question No. 78 regarding Mahajan Commission Report.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th December, 1967).

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 7, 1967/Agrahayana 16, 1889 (Saka)

No. 97

1. Starred Questions

Starred Questions Nos. 511—515 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3256—3270, 3273—3303, 3305—3310, 3312—3342, 3344, 3346—3352, 3354, 3356—3376, 3378—3417, 3419—3465, 3465-A, 3465-B, 3465-C, 3465-D, 3465-E, 3465-F, 3465-G, 3465-H, 3465-I and 3465-J were laid on the Table.

A statement by the Minister of State for Health, Family Planning and Urban Development correcting the reply given on the 16th November, 1967 to Unstarred Question No. 753 regarding Compulsory Rural Service for Doctors was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 10 addressed to Minister of Petroleum and Chemicals regarding Engineers of Barauni Oil Refinery was orally answered and supplementary questions were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri D. N. Patodia called the attention of the Minister of Home Affairs to the reported Russian interference with the last general elections in India.

The Minister of Home Affairs made a statement in regard thereto.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Indian Oil Corporation Limited, Bombay for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.
- (2) A copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1965-66, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- * (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 1062 published in Gazette of India dated the 22nd July, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) G.S.R. 1112 published in Gazette of India dated the 29th July, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (iii) The Indian Police Service (Uniform) Amendment Rules, 1967, published in Notification No. G.S.R. 1113 in Gazette of India dated the 29th July, 1967.
 - (iv) G.S.R. 1114 published in Gazette of India dated the 29th July, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (v) G.S.R. 1117 published in Gazette of India dated the 29th July, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

*The notifications were previously laid on the Table on the 10th August, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.

(vi) The Indian Administrative Service (Appointment by Promotion) Thirteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1119 in Gazette of India dated the 29th July, 1967.

(vii) The Indian Police Service (Appointment by Promotion) Twelfth Amendment Regulations, 1967, published in Notification No. G.S.R. 1120 in Gazette of India dated the 29th July, 1967.

6. Statement by Minister

The Deputy Minister of Works, Housing and Supply made a statement correcting the answer given on the 30th November, 1967 to a supplementary by Shri Atal Bihari Vajpayee on Starred Question No. 366 regarding Bonus for Employees of Ashoka Hotel.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2 P.M.)

**7. Government Bill—Under Consideration

The Official Languages (Amendment) Bill, 1967

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

One amendment for reference of the Bill to the President for obtaining the opinion of the Supreme Court, one amendment for reference of the Bill to a Joint Committee and twelve amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved.

**8. Resolution

Shri Y. B. Chavan moved the following Resolution:—

“WHEREAS under article 343 of the Constitution Hindi shall be the official language of the Union, and under article 351 thereof it is the duty of the Union to promote the spread of the Hindi language and to develop it so that it may serve as a medium of expression for all the elements of the composite culture of India;

This House resolves that a more intensive and comprehensive programme shall be prepared and implemented by the Government of India for accelerating the spread and development of Hindi, and its progressive use for the various official purposes of the Union, and an annual report giving details of the measures taken and the pro-

**Discussed together.

[P.T.O.]

gress achieved shall be laid on the Table of both Houses of Parliament, and sent to all State Governments;

2. WHEREAS the Eighth Schedule to the Constitution specifies 14 major languages of India besides Hindi, and it is necessary in the interest of the educational and cultural advancement of the country that concerted measures should be taken for the full development of these languages;

This House resolves that a programme shall be prepared and implemented by the Government of India, in collaboration with the State Governments, for the coordinated development of all these languages, alongside Hindi so that they grow rapidly, in richness and become effective means of communicating modern knowledge;

3. WHEREAS it is necessary for promoting the sense of unity and facilitating communication between people in different parts of the country that effective steps should be taken for implementing fully in all States the three-language formula evolved by the Government of India in consultation with the State Governments;

This House resolves that arrangements should be made in accordance with that formula for the study of a modern Indian language, preferably one of the Southern languages, apart from Hindi and English in the Hindi-speaking areas, and of Hindi alongwith the regional languages and English in the non-Hindi-speaking areas;

4. And, whereas it is necessary to ensure that the just claims and interests of persons belonging to non-Hindi-speaking areas in regard to the public services of the Union are fully safeguarded;

This House resolves—

- (a) that compulsory knowledge of Hindi shall not be required at the stage of selection of candidates for recruitment to the Union services or posts excepting any special services/posts for which a high standard of Hindi knowledge may be considered essential for the satisfactory performance of the duties of the service or post; and
- (b) that all the languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative media for the All India and higher Central Services examinations after ascertaining the views of

the Union Public Service Commission on the future scheme of the examinations, the procedural aspects and the timing."

Sixty-one amendments were moved.

The following members took part in the combined debate on the Bill (*vide* para 7 above) and the Resolution:—

- (1) Shri Surendranath Dwivedy
- (2) Shrimati Tarkeshwari Sinha
- (3) Shri R. R. Singh Deo
- (4) Shri Amrit Nahata
- (5) Shri Jagannathrao Joshi
- (6) Shrimati Sucheta Kripalani (*Speech unfinished*).

The discussion was not concluded.

9. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Tenth Report of Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th December, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, December 8, 1967/Agrahayana 17, 1889 (Saka)

No. 98

1. Obituary Reference

The Speaker made reference to the passing away of Shri M. M. Haq who was a member of the Third Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 541—544, 546, 547 and 548 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3466—3538, 3540—3560, 3562—3571, 3573—3628, 3630—3677, 3677-A, 3677-B, 3677-C, 3677-D, 3677-E, 3677-F, 3677-G, 3677-H, 3677-I, 3677-J, 3677-K, 3677-L, 3677-M, 3677-N, 3677-O and 3677-P were laid on the Table.

A statement by the Minister of Steel, Mines and Metals correcting the reply given on the 14th July, 1967 to Unstarred Question No. 5780 regarding import of Steel was also laid on the Table.

4. Short Notice Question

Short Notice Question No. 11 addressed to Minister of Petroleum and Chemicals regarding Antibiotics Plant, Rishikesh was orally answered and supplementaries questions were also answered thereon.

[P.T.O.]

5. Calling Attention to Matter of Urgent Public Importance

Shrimati Sushila Rohatgi called the attention of the Prime Minister to the reported flight over Pakistan occupied parts of Kashmir by Dr. Kiesinger, Chancellor of the Federal Republic of Germany specially in the light of his statement in Delhi that West Germany was neutral in its attitude towards India and Pakistan.

The Prime Minister made a statement in regard thereto.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Cement Corporation of India Limited for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.
- (2) A copy each of the following Notifications, under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Cycles) Amendment Rules, 1967, published in Notification No. G.S.R. 1244 in Gazette of India dated the 19th August, 1967.
 - (ii) The Cost Accounting Records (Cement) Amendment Rules, 1967, published in Notification No. G.S.R. 1245 in Gazette of India dated the 19th August, 1967.
 - (iii) The Cost Accounting Records (Tyres and Tubes) Rules, 1967, published in Notification No. G.S.R. 1260 in Gazette of India dated the 26th August, 1967.
 - (iv) The Cost Accounting Records (Caustic Soda) Rules, 1967, published in Notification No. G.S.R. 1261 in Gazette of India dated the 26th August, 1967.
 - (v) The Cost Accounting Records (Room Airconditioners) Rules, 1967, published in Notification No. G.S.R. 1447 in Gazette of India dated the 23rd September, 1967.
 - (vi) The Cost Accounting Records (Refrigerators) Rules, 1967, published in Notification No. G.S.R. 1448 in Gazette of India dated the 23rd September, 1967.
 - (vii) The Cost Accounting Records (Automobile Batteries) Rules, 1967, published in Notification No. G.S.R. 1467 in Gazette of India dated the 30th September, 1967.
 - (viii) The Cost Accounting Records (Electric Lamps) Rules, 1967, published in Notification No. G.S.R. 1503 in Gazette of India dated the 7th October 1967.

(3) A copy of Notification No. 32(24)-CG(FMC)/67 published in Gazette of India dated the 23rd November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952.

(4) A copy of Notification No. S.O. 4138 published in Gazette of India dated the 15th November, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

7. Statement Re. Supplementary Demands for Grants (Manipur) for 1967-68

On behalf of Minister of Finance Shri Mohd. Shafi Qureshi presented a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1967-68.

8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 5th December, 1967, Rajya Sabha passed the Dock Workers (Regulation of Employment) Amendment Bill, 1967.
- (ii) That at its sitting held on the 5th December, 1967, Rajya Sabha passed the Maternity Benefit (Amendment) Bill, 1967.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Court-fees (Delhi Amendment) Bill, 1967, passed by Lok Sabha on the 27th November, 1967.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (Amendment) Bill, 1967, passed by Lok Sabha on the 29th November, 1967.

9. Bills passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

- (1) The Dock Workers (Regulation of Employment) Amendment Bill, 1967.
- (2) The Maternity Benefit (Amendment) Bill, 1967.

10. President's assent to Bill

Secretary laid on the Table the Cotton Fabrics (Additional Excise Duty) (Repeal) Bill, 1967 passed by the Houses of Parliament during the current session and assented to by the President.

11. Motion re: Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Ninth Report as amended by the Tenth Report of the Business Advisory Committee presented to the House on the 1st December and 7th December, 1967, respectively.”

The motion was adopted.

12. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 11th December, 1967.

***13. Government Bill—Under Consideration**

The Official Languages (Amendment) Bill, 1967.

Discussion on the motion for consideration of the Bill and the amendments thereto, moved on the 7th December, 1967, continued.

Another amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved.

***14. Resolution**

Discussion on the Resolution regarding languages moved by Shri Y. B. Chavan and the amendments thereto, moved on the 7th December, 1967, continued.

Two more amendments and one amendment to an amendment were moved.

The following members took part in the combined debate on the Bill (*vide* para 13 above) and the Resolution:—

(1) Shrimati Sucheta Kripalani

(*Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.*)

(2) Shri Amiya Nath Bose

(3) Dr. Govind Das

(4) Shri Prakash Vir Shastri (*Speech unfinished*).

The discussion was not concluded.

*Discussed together.

15. Motion re: Sixteenth Report of Committee on Private Members' Bills and Resolutions

Shri Gangacharan Dixit moved the following motion:—

“That this House agrees with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th December, 1967.”

The motion was adopted.

16. Private Member's Resolution—Adopted

Discussion on the following Resolution moved by Shri P. Venkatasubbiah on the 11th August, 1967, namely:—

“This House is of opinion that a high level Committee consisting of representatives of political Parties and constitutional experts be set up immediately by Government to consider the problem of legislators changing their allegiance from one Party to another and their frequent crossing of the floor in all its aspects and recommends to the Government the evolving of a special machinery and the taking of effective measures by suitable legislation to arrest this growing phenomenon which is assuming alarming proportions so that the country can function on sound and healthy lines of parliamentary democracy.”

and the amendments thereto, moved on the 24th November, 1967 continued.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Bakar Ali Mirza
- (3) Shri Prakash Vir Shastri
- (4) Shri Hem Raj
- (5) Shri J. B. Kripalani
- (6) Shri Madhu Limaye
- (7) Shri Bedabrata Barua
- (8) Shri Srinibas Mishra
- (9) Shri K. Ramani
- (10) Shri D. K. Kunte
- (11) Shri Sheo Narain
- (12) Shri Y. B. Chavan

Shri P. Venkatasubbaiah replied to the debate.

[P.T.O.]

The amendment moved by Shri Yashpal Singh was negatived.

The amendment moved by Shri Madhu Limaye was adopted.

The Resolution was adopted in the following amended form:—

“This House is of opinion that a high level Committee consisting of representatives of political Parties and constitutional experts be set up immediately by Government to consider the problem of legislators changing their allegiance from one Party to another and their frequent crossing of the floor in all its aspects and make recommendations in this regard.”

17. Private Member's Resolution—Under Consideration

Shri Gajraj Singh Rao moved the following Resolution:—

“This House is of opinion that, with a view to provide irrigation and drinking water facilities to backward areas of Haryana (Rewari and Jhajjar Tehsils) and Alwar District of Rajasthan and in order to avoid constant flooding of Najafgarh area of Delhi State and damage to Railway line (meter gauge), implementation of Sahibinadi scheme (raising Bunds etc.) is of urgent necessity and importance and urges upon the Government its speedy completion and effective utilisation.”

His speech was not concluded.

The discussion was not concluded.

18. Half-an-hour Discussion on Matters arising out of Answer to Question

H. H. Maharaja Dr. Karni Singh of Bikaner raised a half-an-hour discussion on the points arising out of the answer given on the 14th November, 1967 to Starred Question No. 6 regarding release of Emergency Commissioned Officers.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th December, 1967).

S. L. SHAKDHER,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 11, 1967/Agrahayana 20, 1889 (Saka)

No. 99

1. Obituary Reference

The Speaker, Shrimati Indira Gandhi, Sarvashri Atal Bihari Vajpayee, Prakash Vir Shastri, Hem Barua, S. M. Banerjee, Raghuvir Singh Shastri, Pilo Mody and Madhu Limaye made references to the passing away of Shri Krishan Chandra Sharma who was a member of the Constituent Assembly of India, Provisional Parliament, First Lok Sabha, Second Lok Sabha and the Third Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 572—575 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3678—3710, 3712—3723, 3725—3760, 3762—3769, 3771—3777, 3779—3806 and 3806-A were laid on the Table.

4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Home Affairs to the reported involvement of C.P.I. (Marxist) in anti-national activities in West Bengal and Kashmir.

The Minister of State for Home Affairs made a statement in regard thereto.

[P.T.O.]

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 6th December, 1967, Rajya Sabha passed the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967.

6. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967, as passed by Rajya Sabha.

7. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement on the situation arising out of the agitation in Delhi over the Official Languages (Amendment) Bill.

8. Motion Re: Report of Select Committee

Shri Bibhuti Mishra moved the following motion:—

“That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Essential Commodities Act, 1955 and to continue the Essential Commodities (Amendment) Act, 1964, for a further period, be extended up to the 18th December, 1967.”

The motion was adopted.

9. Government Bill—Introduced

The Pondicherry (Extension of Laws) Bill, 1967.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)

***10. Government Bill—Under Consideration**

The Official Languages (Amendment) Bill, 1967.

Discussion on the motion for consideration of the Bill moved on the 7th December, 1967 and the amendments thereto, moved on the 7th and 8th December, 1967, continued.

***11. Resolution**

Discussion on the Resolution regarding languages moved by Shri Y. B. Chavan on the 7th December, 1967 and the amendments thereto, moved on the 7th and 8th December, 1967, continued.

*Discussed together.

The following members took part in the combined debate on the Bill (*vide* para 10 above) and the Resolution:—

- (1) Shri Prakash Vir Shastri
- (2) Dr. Sushila Nayar
- (3) Shri J. B. Kripalani
- (4) Shri Rupnath Brahma
- (5) Shri S. A. Dange
- (6) Shri C. K. Bhattacharyya
- (7) Shri K. Anbazhagan
- (8) Shri K. Hanumanthaiya
- (9) Shri Piloo Mody (*Speech unfinished*).

The discussion was not concluded.

12. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri S. S. Kothari raised a half-an-hour discussion on the points arising out of the answer given on the 14th November, 1967, to Starred Question No. 38 regarding Sugar Policy.

Before the Minister could reply to the discussion, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th December, 1967.)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 12, 1967/Agrahayana 21, 1889 (Saka)

No. 100

1. Starred Questions

Starred Questions Nos. 602, 604, 606—608 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3807—3837, 3839—3851, 3853—3877, 3879—3882, 3884—3909, 3911—3932, 3934—3965 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 12 addressed to Minister of Petroleum and Chemicals regarding shortage of Spirit in Delhi was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri H. N. Mukerjee called the attention of the Minister of Home Affairs to the reported American interference with the last general elections in India.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Main Conclusions of the Twelfth Session of the Industrial Committee on Plantations held at Madras on 19th and 20th August, 1967.

[P.T.O.]

(2) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—

(i) Supplementary Nos. VI and VII	Statements	Second Session, 1967 (Fourth Lok Sabha)
(ii) Supplementary No. VI	Statement	First Session, 1967 (Fourth Lok Sabha)
(iii) Supplementary No. VIII	Statement	Sixteenth Session, 1966 (Third Lok Sabha)
(iv) Supplementary No. XI	Statement	Fifteenth Session, 1966 (Third Lok Sabha)
(v) Supplementary No. XIX	Statement	Eleventh Session, 1965 (Third Lok Sabha)
(vi) Supplementary No. IX	Statement	Eighth Session, 1964 (Third Lok Sabha)

(3) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1967 published in Notification No. G.S.R. 1773 in Gazette of India dated the 30th November, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(4) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Madhya Pradesh Rice Procurement (Levy) Third Amendment Order, 1967, published in Notification No. G.S.R. 1754 in Gazette of India dated the 27th November, 1967.

(ii) G.S.R. 1755 published in Gazette of India dated the 27th November, 1967, rescinding the Uttar Pradesh Paddy (Restriction on Movement) Order, 1961.

(iii) The Roller Mills Wheat Products (Price Control) Amendment Order, 1967, published in Notification No. G.S.R. 1776 in Gazette of India dated the 1st December, 1967.

(5) A copy of Notification No. G.S.R. 1775 published in Gazette of India dated the 1st December, 1967, making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.

- (6) A copy of Notification No. G.S.R. 1716 published in Gazette of India dated the 11th November, 1967, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding 'Tent making Industry' to Schedule I to the said Act.

6. Report of Committee of Privileges

Shri R. K. Khadilkar presented the Fourth Report of the Committee of Privileges.

7. Report of Public Accounts Committee

Shri M. R. Masani presented the Twelfth Report of the Public Accounts Committee on the Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil) 1965-66 and Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Forty-fifth Report (Third Lok Sabha) relating to Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1963-64.

8. Statement by Minister.

The Minister of Transport and Shipping laid on the Table a statement on the Tuticorin Harbour Project.

9. Statement by Prime Minister

The Prime Minister made a statement regarding earthquake in Western Region of India.

10. Government Bill—Introduced

The Indian Coinage (Amendment) Bill, 1967.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

***11. Government Bill—Under Consideration**

The Official Languages (Amendment) Bill, 1967

Discussion on the motion for consideration of the Bill moved on the 7th December, 1967 and the amendments thereto, moved on the 7th and 8th December, 1967, continued.

***12. Resolution**

Discussion on the Resolution regarding Languages moved by Shri Y. B. Chavan on the 7th December, 1967 and the amendments thereto, moved on the 7th and 8th December, 1967, continued.

*Discussed together.

[P.T.O.]

The following members took part in the combined debate on the Bill (vide para 11 above) and the Resolution :—

- (1) Shri Piloo Mody
- (2) Shri M. Thirumala Rao
- (3) Shri J. H. Patel
- (4) Shri Bibhuti Mishra
- (5) Shri P. Ramamurti
- (6) Shri Tulshidas Jadhav
- (7) Shri Frank Anthony
- (8) Chaudhari Randhir Singh
- (9) Shri Atal Bihari Vajpayee
- (10) Shrimati Indira Gandhi
- (11) Dr. (Mrs.) Maitreyee Bose (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th December, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, December 13, 1967/Agrahayana 22, 1889 (Saka)

No. 101

1. Starred Questions

Starred Questions Nos. 631—636 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3967—4006, 4008—4023, 4025—4043, 4045—4047, 4049—4052, 4054—4119, 4121—4161, 4163, 4165—4170 were laid on the Table.

A statement by the Minister of Home Affairs correcting the reply given on the 2nd March, 1966 to Unstarred Question No. 1457 regarding Action against Journalists under the D.I.R. was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 13 addressed to Minister of Food and Agriculture regarding International Grains Agreement, 1967, was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table :—

- (1) A copy of the Final Report of the Road Transport Taxation Enquiry Committee.
- (2) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1967 published in Notification No. S.R.O. 362 in Gazette of India dated the 25th November, 1967, under section 185 of the Navy Act, 1957.

[P.T.O.]

- (3) A copy of the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Amendment Rules, 1967, published in Notification No. S.O. 3702 in Gazette of India dated the 21st October, 1967, under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th December, 1967; Rajya Sabha agreed without any amendment to the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967, passed by Lok Sabha on the 28th November, 1967.

6. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Minister

The Minister of Irrigation and Power made a statement regarding damage to Koynanagar and Project due to earthquake on the 11th December, 1967.

8. Personal Explanation Under Rule 357

Shri P. Ramamurti made a personal explanation regarding certain statements made in the House on the 11th December, 1967, about the reported involvement of C.P.I. (Marxist) in anti-national activities in West Bengal and Kashmir.

***9. Government Bill—Under Consideration**

The Official Languages (Amendment) Bill, 1967

Discussion on the motion for consideration of the Bill moved on the 7th December, 1967 and the amendments thereto, moved on the 7th and 8th December, 1967, continued.

***10. Resolution**

Discussion on the Resolution regarding Languages moved by Shri Y. B. Chavan on the 7th December, 1967 and the amendments thereto, moved on the 7th and 8th December, 1967, continued.

*Discussed together.

The following members took part in the combined debate on the Bill (*vide* para 9 above) and the Resolution:—

- (1) Dr. (Mrs.) Maitreyee Bose
- (2) Shrimati Sushila Rohatgi
- (3) Dr. M. Santosham

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.*)

- (4) Shrimati T. Lakshmikanthamma
- (5) Shri Murasoli Maran
- (6) Seth Achal Singh
- (7) Shri H. N. Mukerjee
- (8) Shri Chandrajeet Yadava
- (9) Shri Rabi Ray
- (10) Shri R. S. Arumugam
- (11) Shri Yashpal Singh
- (12) Shri A. S. Saigal
- (13) Shri M. Mohammad Ismail
- (14) Shri K. G. Deshmukh
- (15) Shri J. M. Imam
- (16) Shri Sheo Narain
- (17) Mahant Digvijai Nath
- (18) Shri Diwan Chand Sharma

Shri Y. B. Chavan replied to the debate.

The amendment for reference of the Bill to the President for obtaining the opinion of the Supreme Court was negatived.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon were also negatived.

The amendment for reference of the Bill to a Joint Committee was ruled out of order.

On the motion for consideration of the Bill, the House divided. Ayes 224; Noes 75. The motion was accordingly adopted.

The discussion on the Resolution was concluded.

The discussion on the Bill was not concluded.

[P.T.O.]

11. Half-An-Hour Discussion on Matters arising out of answer to Question

Shri Shri Chand Goyal raised a half-an-hour discussion on the points arising out of the answer given on the 14th November, 1967 to Starred Question No. 13 regarding the Fourth Five Year Plan.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th December, 1967).

S. L. SHAKDHER,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 14, 1967/Agrahayana 23, 1889 (Saka)

No. 102

1. Starred Questions

Starred Questions Nos. 661—663, 665, 669, 672 and 675—676 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4171—4177, 4179—4238, 4240, 4243, 4245—4280, 4282—4285, 4287—4297, 4299, 4301—4343, 4345—4374, 4376—4383 and 4385—4418 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 14 addressed to Minister of Irrigation and Power regarding Supply of water in Kathua Canal was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Ram Sewak Yadav called the attention of the Minister of Home Affairs to the arrest of two Ministers of Uttar Pradesh at Delhi on the 12th December, 1967.

The Minister of Home Affairs made a statement in regard thereto.

5. Intimation Re: Arrest of Member

The Speaker informed the House of a communication, dated the 14th December, 1967, from the Sub-Divisional Magistrate, New Delhi, intimating that Shri Ram Gopal Shalwale, Member, Lok Sabha, was arrested on the 14th December, 1967 outside Iron Gate No. 2 of Parliament House Estate for violation of Prohibitory Order under section 144 of the Criminal Procedure Code and thereby committing an offence under section 188 of the Indian Penal Code.

[P.T.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Ordinances under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana:—
 - (i) The Punjab Entertainment Tax (Cinematograph Shows) Haryana Amendment Ordinance, 1967 (Haryana Ordinance No. 1 of 1967) promulgated by the Governor of Haryana on the 11th July, 1967.
 - (ii) The Haryana Land Revenue (Additional Surcharge) Ordinance, 1967 (Haryana Ordinance No. 2 of 1967) promulgated by the Governor of Haryana on the 14th July, 1967.
 - (iii) The Indian Stamp (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 3 of 1967) promulgated by the Governor of Haryana on the 14th July, 1967.
 - (iv) The Punjab Urban Immovable Property Tax (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 4 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967.
 - (v) The Punjab Passengers and Goods Taxation (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 5 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967.
 - (vi) The Punjab Motor Spirit (Taxation of Sales) (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 6 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967 along with corrigendum thereto published in Haryana Gazette dated the 27th July, 1967.
 - (vii) The Punjab General Sales Tax (Haryana Amendment and Validation) Ordinance, 1967 (Haryana Ordinance No. 10 of 1967) promulgated by the Governor of Haryana on the 13th November, 1967.

- (2) A copy of the Annual Report (Part II) of the Registrar of News Papers for India on Press in India for the year 1966.
- (3) A copy of the Code for broadcasts by individuals on All India Radio.
- (4) A list of persons and/or organisations other than Ministers and Government officials in whose favour priority authorisation 'Important' on trunk calls was current on the 3rd August, 1967 and was withdrawn with effect from the 4th August, 1967.
- (5) A statement in reply to Half-an-Hour discussion raised by Shri S. S. Kothari on the 11th December, 1967, regarding Sugar Policy, under direction 19 of the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Statement by Minister

The Deputy Prime Minister laid on the Table a statement on Social Control of Banks.

8. Personal Explanation under Rule 357

Shri M. R. Masani made a personal explanation regarding certain statements about the Swatantra Party made in the House on the 12th December, 1967, during proceedings on Calling Attention regarding American interference with the last general elections in India.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

9. Government Bill—Under Consideration

The Official Languages (Amendment) Bill, 1967.

Clause-by-clause consideration of the Bill was taken up.

Consideration of Clause 2 was taken up but not concluded.

10. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Eleventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th December, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, December 15, 1967/Agrahayana 24, 1889 (Saka)

No. 103

1. Starred Questions

Starred Questions Nos. 691—693, 695, 697 and 699 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4419—4454, 4456—4471, 4473—4479, 4481—4493, 4495—4525, 4527—4544, 4546, 4548—4571, 4573—4637 and 4639—4661 were laid on the Table.

3. Question under Rule 40

Question No. 1 under Rule 40 addressed to the Chairman, Public Undertakings Committee regarding Action Taken Report on the Thirty Sixth Report of P.U. Committee was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri George Fernandes called the attention of the Minister of External Affairs to the terms laid down by the Underground Nagas for talks with the Prime Minister such as that Mr. Phizo be allowed to return to India and participate in the talks.

The Minister of State for External Affairs made a statement in regard thereto.

5. Intimation re. Remand of Member

The Speaker informed the House of a further communication, dated the 14th December, 1967, from the Magistrate, First Class, New Delhi, intimating that Shri Ram Gopal Shalwale, Member, Lok Sabha had been remanded to judicial custody till the 16th December, 1967 and that he was lodged in the Central Jail, Tihar, Delhi.

[P.T.O.]

✓ 6. Adjournment Motion

The Speaker gave his consent to the moving of the adjournment motion given notice of by Shri Yajna Datt Sharma regarding the alleged Police Raj in Delhi and manhandling of two U.P. Ministers etc.

Shri Yajna Datt Sharma then asked for leave of the House to the moving of the motion. As no objection was taken, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M. today. ✓

7. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 4196 published in Gazette of India dated the 30th November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952.
- (2) A copy of the Annual Report of the Central Silk Board for the year 1966-67.

8. Motion re: Eleventh Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Eleventh Report of the Business Advisory Committee presented to the House on the 14th December, 1967.”

The motion was adopted.

9. Government Bill—Under Consideration

The Official Languages (Amendment) Bill, 1967

Clause-by-clause consideration of the Bill continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Consideration of Clause 2 continued but was not concluded.

10. Motion re: Seventeenth Report of the Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgan moved the following motion:—

“That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th December, 1967.”

The motion was adopted.

11. Private Members' Bills—introduced

- (1) The Indian Penal Code (Amendment) Bill, 1967 (*Omission of section 312*) by Shri Inder J. Malhotra.
- (2) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 (*Amendment of sections 3, 6 etc.*) by Shri Panna Lal Barupal.

The motion for leave to introduce the Bill moved by Shri Panna Lal Barupal was opposed. On the motion, the House divided, Ayes 138; Noes 31. The motion was accordingly adopted and the Bill was introduced.

12. Adjournment Motion

At 4 P.M. Shri Yajna Datt Sharma moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri P. Venkatasubbaiah
- (2) Shri S. K. Sambandhan
- (3) Shri Inder J. Malhotra
- (4) Shri S. M. Banerjee
- (5) Shri Bedabrata Barua
- (6) Shri George Fernandes
- (7) Shri Chandrajeet Yadava
- (8) Shri J. B. Kripalani
- (9) Shri P. Ramamurti
- (10) Shri Shashi Bhushan
- (11) Shri Srinibas Mishra
- (12) Shri Nuggehalli Shivappa
- (13) Shri Y. B. Chavan

Shri Yajna Datt Sharma replied to the debate.

The motion was negatived.

13. Motion re: Contempt of the House

Dr. Ram Subhag Singh moved the following motion:—

“This House resolves that the person calling himself Shri Indra Deo Singh who threw pamphlets from the Visitors' Gallery on the Floor of the House at 5.5 P.M. today and whom the Watch and Ward Officers took into custody immediately has committed a grave offence and is guilty of the contempt of this House. ✓

[P.T.O.]

✓ This House further resolves that he be sentenced to simple imprisonment till 6 P.M. on the 16th December, 1967 and sent to Tihar Jail, Delhi." ✓

✓ The motion was adopted. ✓

✓ 14. **Half-An-Hour Discussion on Matters Arising out of Answer to Question**

Shri Kanwar Lal Gupta raised a half-an-hour discussion on the points arising out of the answer given on the 14th November, 1967 to Unstarred Question No. 31 regarding the 'Untold Story' by Lt. Gen. Kaul. ✓

✓ Before Shri Gupta's speech was finished, the House was adjourned for want of quorum. ✓

(Lok Sabha adjourned till 11 A.M. on Saturday, the 16th December, 1967).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, December 16, 1967 | *Agrahayana 25, 1889 (Saka)*

No. 104

1. **Statement Re. Supplementary Demands for Grants (Haryana) for 1967-68**

Shri Jagannath Pahadia presented a statement showing Supplementary Demands for Grants in respect of the State of Haryana for 1967-68.

2. **Report of Committee on Absence of Members**

Shri M. Thirumala Rao presented the Third Report of the Committee on Absence of Members from the Sittings of the House.

3. **Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th December, 1967.

4. **Government Bill—Introduced**

The Indian Tariff (Amendment) Bill, 1967.

5. **Government Bill—Passed**

The Official Languages (Amendment) Bill, 1967

Clause-by-clause consideration of the Bill continued.

On the amendment No. 69 to Clause 2 moved by Shri K. Ananda Nambiar the House divided, Ayes 53; Noes 219. The amendment was accordingly negatived.

On the amendment No. 81 to Clause 2 moved by Shri Era Sezhiyan the House divided, Ayes 39; Noes 216. The amendment was accordingly negatived.

On the amendment No. 136 to Clause 2 moved by Shri Madhu Limaye the House divided, Ayes 37; Noes 208. The amendment was accordingly negatived.

On the amendments Nos. 137 and 139 to Clause 2 moved by Shri Madhu Limaye the House divided, Ayes 31; Noes 211. The amendments were accordingly negatived.

On the amendment No. 189 to Clause 2 moved by Shri S. M. Banerjee the House divided, Ayes 84; Noes 203. The amendment was accordingly negatived.

Five amendments to Clause 2 were adopted.

On clause 2, as amended, the House divided, Ayes 218; Noes 59. Clause 2, as amended, was accordingly adopted.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2 P.M.)

On clause 3, the House divided, Ayes 205; Noes 30. Clause 3 was accordingly adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Dr. Govind Das
- (2) Shri S. Xavier
- (3) Shri N. P. C. Naidu
- (4) Shri Bal Raj Madhok
- (5) Shri Kashi Nath Pandey
- (6) Shri Krishnan Manoharan
- (7) Shri Bhola Nath Master
- (8) Shri S. M. Banerjee
- (9) Shri B. Shankaranand
- (10) Shri P. Ramamurti
- (11) Shri Kamalnayan Bajaj
- (12) Shri Ram Sewak Yadav
- (13) Shri Y. B. Chavan

On the motion the House divided, Ayes 205; Noes 41. The motion was accordingly adopted and the Bill, as amended, was passed.

6. Resolution

Resolution regarding Languages moved by Shri Y. B. Chavan on the 7th December 1967, and the amendments thereto moved on the 7th and 8th December, 1967 were taken up.

On the amendment No. 2 moved by Shri Erasmo De Sequeira the House divided, Ayes 10; Noes 185. The amendment was accordingly negatived.

On the amendments Nos. 43 and 44 moved by Shri Madhu Limaye the House divided, Ayes 8; Noes 189. The amendments were accordingly negatived. Four amendments were withdrawn by leave of the House.

Two amendments to English Version of the Resolution were adopted.

One amendment to Hindi Version of the Resolution was also adopted.

The remaining amendments were negatived.

The Resolution was adopted in the following amended form:—

“WHEREAS under article 343 of the Constitution Hindi shall be the official language of the Union, and under article 351 thereof it is the duty of the Union to promote the spread of the Hindi language and to develop it so that it may serve as a medium of expression for all the elements of the composite culture of India;

This House resolves that a more intensive and comprehensive programme shall be prepared and implemented by the Government of India for accelerating the spread and development of Hindi, and its progressive use for the various official purposes of the Union, and an annual assessment report giving details of the measures taken and the progress achieved shall be laid on the Table of both Houses of Parliament, and sent to all State Governments;

2. WHEREAS the Eighth Schedule to the Constitution specifies 14 major languages of India besides Hindi, and it is necessary in the interest of the educational and cultural advancement of the country that concerted measures should be taken for the full development of these languages;

This House resolves that a programme shall be prepared and implemented by the Government of India, in collaboration with the State Governments, for the coordinated development of all these languages, alongside Hindi so that they grow rapidly in richness and become effective means of communicating modern knowledge;

3. WHEREAS it is necessary for promoting the sense of unity and facilitating communication between people in different parts of the country that effective steps should be

taken for implementing fully in all States the three-language formula evolved by the Government of India in consultation with the State Governments;

This House resolves that arrangements should be made in accordance with that formula for the study of a modern Indian language, preferably one of the Southern languages, apart from Hindi and English in the Hindi-speaking areas, and of Hindi alongwith the regional languages and English in the non-Hindi-speaking areas;

4. And, whereas it is necessary to ensure that the just claims and interests of people belonging to different parts of the country in regard to the public services of the Union are fully safeguarded;

This House resolves—

- (a) that compulsory knowledge of either Hindi or English shall be required at the stage of selection of candidates for recruitment to the Union services or posts except in respect of any special services or posts for which a high standard of knowledge of English alone or Hindi alone, or both, as the case may be, is considered essential for the satisfactory performance of the duties of any such service or post; and
- (b) that all the languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative media for the All India and higher Central Services examinations after ascertaining the views of the Union Public Service Commission on the future scheme of the examinations, the procedural aspects and the timing.”

7. Intimation Re: Conviction and Release of Member

The Speaker informed the House of a communication, dated the 16th December, 1967, from the Magistrate, First Class, New Delhi, intimating that Shri Ram Gopal Shalwale, Member, Lok Sabha was convicted on that day under section 188 of the Indian Penal Code for having contravened the prohibitory order on the 14th December, 1967 outside Parliament House and was sentenced to imprisonment till the rising of the court. The said Member was released on the 16th December, 1967 after the expiry of the sentence.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th December, 1967.)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, December 18, 1967/Agrahayana 27, 1889 (Saka)

No. 105

1. Starred Questions

Starred Questions Nos. 721, 723, 724 and 725 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4662—4665, 4667—4685, 4687, 4689—4719, 4721—4733, 4736—4745, 4747—4751, 4753—4761, 4763, 4764, 4767—4798, 4798-A, 4798-B, 4798-C, 4798-D, 4798-E and 4798-F were laid on the Table.

3. Short Notice Question

Short Notice Question No. 15 addressed to Minister of Petroleum and Chemicals regarding supply of spirit to States was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Benoy Krishna Daschowdhury called the attention of the Minister of Home Affairs to the distribution of posters in Assam saying 'Assam for Assamese'.

The Minister of Home Affairs made a statement in regard thereto.

5. Paper laid on the Table

A statement showing decisions taken on seventy-nine recommendations of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels, was laid on the Table.

[P.T.O.]

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th December, 1967, Rajya Sabha passed a motion referring the Delhi Rent Control (Amendment) Bill, 1964, by Shri M. P. Bhargava, to a Joint Committee of the Houses consisting of 30 members, 10 members from Rajya Sabha, namely:—

- (1) Shri Vimalkumar M. Chordia
- (2) Shri D. P. Karmarkar
- (3) Shri Santokh Singh
- (4) Shri Lokanath Misra.
- (5) Shri P. C. Mitra
- (6) Shri Jagat Narain
- (7) Shri G. D. Tapase
- (8) Shri Bhawani Prasad Tiwari
- (9) Kumari Shanta Vasisht
- (10) Shri M. P. Bhargava

and 20 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

7. Report of Select Committee

Shri Bibhuti Mishra presented the Report of the Select Committee on the Bill further to amend the Essential Commodities Act, 1955, and to continue the Essential Commodities (Amendment) Act, 1964, for a further period.

8. Government Bill—Under consideration

The Unlawful Activities (Prevention) Bill, 1967, as reported by Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Y. B. Chavan.

An amendment for reference of the Bill to the President for obtaining the opinion of the Supreme Court was moved by Shri Ramavatar Shastri.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Atal Bihari Vajpayee, P. Ramamurti and S. M. Banerjee.

The following members took part in the debate:—

(1) Shri K .M. Koushik

[Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.]

(2) Shri Krishna Kumar Chatterji

(3) Shri Atal Bihari Vajpayee

(4) Shri Syed Ahmed Aga

(5) Shri V. Krishnamoorthi

(6) Shri Prem Chand Verma

(7) Shri Sarjoo Pandey

(8) Shri Amiya Nath Bose

(9) Shri Rajendranath Barua

(10) Shri George Fernandes

(11) Shri Vikram Chand Mahajan

(12) Shri V. Viswanatha Menon

(13) Shri Diwan Chand Sharma

(14) Shri K. Lakkappa

(15) Shri Sitaram Kesri

(16) Shri G. G. Swell

(17) Shri Sheo Narain

(18) Shri Tenneti Viswanatham

(19) Shri Hem Raj

(20) Shri Onkar Lal Bohra

(21) Chaudhari Randhir Singh (*Speech unfinished*).

The discussion was not concluded.

9. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Bal Raj Madhok raised a half-an-hour discussion on the points arising out of the answer given on the 23rd November, 1967 to Short Notice Question No. 3 regarding supply of river waters to West Pakistan.

Before Shri Madhok's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11A.M. on Tuesday, the 19th December, 1967).

S. L. SHAKDHER,

Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 19, 1967/Agrahayana 28, 1889 (Saka)

No. 106

1. Starred Questions

Starred Question Nos. 751—753 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4799—4813, 4815—4839, 4841—4878, 4880—4976, 4978—4984, 4984-A, 4984-B, 4984-C, 4984-D, 4984-E, 4984-F, 4984-G, 4984-H, 4984-I, 4984-J, 4984-K and 4984-L were laid on the Table.

A statement by the Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation correcting the reply given on the 28th November, 1967, to Unstarred Question No. 2118 regarding reduction of ration in States was also laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shrimati Tarkeshwari Sinha called the attention of the Minister of Finance to the payment of increased Dearness Allowance to Central Government employees on recent rise in price index.

The Minister of Finance made a statement in regard thereto.

4. Intimation re: Arrest of Member

The Speaker informed the House of a telegram, dated the 18th December, 1967 from the Police Commissioner, Calcutta, intimating that Dr. Ranen Sen, Member, Lok Sabha, was arrested at Esplanade East on the 18th December, 1967 under sections 143/145/147/188 of the Indian Penal Code and that he was lodged in Presidency Jail.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Rice Milling Industry (Regulation and Licensing) Fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1772 in Gazette of India dated the 29th November, 1967, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.

(2) A copy of the Annual Report of the National Cooperative Development Corporation for the year 1966-67, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

(3) A copy of the Annual Report of the Indian Central Coconut Committee for the year 1965-66 (Hindi version).

(4) A copy of the Report of the Indian Government Delegation to the Fifty-first Session of the International Labour Conference held at Geneva in June, 1967.

(5) A copy of the Main Conclusions of the Fourth Session of the Industrial Committee on Jute held at New Delhi on the 28th October, 1967.

(6) (i) A copy each of the following Notifications under sub-section (3) of section 37 of the Apprentices Act, 1961:—

(a) The Apprenticeship (Amendment) Rules, 1967, published in Notification No. G.S.R. 1713 in Gazette of India dated the 11th November, 1967.

(b) The Apprenticeship (Amendment) Rules, 1967, published in Notification No. G.S.R. 1714 in Gazette of India dated the 11th November, 1967.

(ii) A statement showing reasons for delay in laying the above Notifications.

(7) A copy of the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, under sub-section (2) of section 8 of the Representation of the People Act, 1950.

6. Leave of Absence

The following members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

- | | |
|---|--|
| (1) Shrimati Uma Roy | 19th June to 12th August, 1967
(Second Session) |
| (2) Maharani Vijayamala Rajaram
Chhatrapati Bhonsale | 3rd July to 11th August, 1967
(Second Session) and 18th
November to 1st December, 1967
(Third Session) |
| (3) Shri Vireq Shah | 20th June to 4th August, 1967
(Second Session) and
13th November to 1st December,
1967 (Third Session) |
| (4) Shri Surendra Kumar Tapuriah | 13th November to 30th November,
1967 (Third Session) |
| (5) Shri Abdul Ghani Dar | 13th November to 15th December,
1967 (Third Session) |
| (6) Shri P. Ganga Reddy | 25th July to 12th August, 1967
(Second Session) and
13th November to 8th December,
1967 (Third Session) |

7. Government Bill—Under Consideration

The Unlawful Activities (Prevention) Bill, 1967, as reported by Joint Committee.

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, and the amendments thereto, moved on the 18th December, 1967, continued.

The following members took part in the debate:—

- (1) Chaudhari Randhir Singh
- (2) Shri J. B. Kripalani
- (3) Shri R. Dasaratha Rama Reddy
(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)
- (4) Dr. Surya Prakash Puri
- (5) Shri G. Viswanathan

Shri Y. B. Chavan replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Atal Bihari Vajpayee, the House divided. Ayes 86; Noes 150. The amendment was accordingly negatived.

[P.T.O.]

The remaining amendments were also negated.

The motion for consideration was adopted, and clause-by-clause consideration was taken up.

On amendment No. 2 to Clause 2 moved by Shri George Fernandes the House divided, Ayes 43; Noes 160. The amendment was accordingly negated.

An amendment to clause 2 was adopted.

On Clause 2, as amended, the House divided, Ayes 154; Noes 49. Clause 2, as amended, was accordingly adopted.

On Clause 3, the House divided, Ayes 128; Noes 37. Clause 3 was accordingly adopted.

Clause 4 was also adopted.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th December, 1967).

S. L. SHAKDHER,

Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, December 20, 1967/Agrahayana 29, 1889 (Saka)

No. 107

1. Starred Questions

Starred Questions Nos. 782, 783, 785, 786 and 787 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4985—4995, 4997, 4999—5066, 5068—5094, 5096—5123, 5125, 5127—5166, 5168, 5169, 5171—5183, 5183-A, 5183-B, 5183-C, 5183-D, 5183-E, 5183-F, 5183-G, 5183-H and 5183-I were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Kameshwar Singh called the attention of the Minister of Tourism and Civil Aviation to the damage caused to three I.A.C. aircraft due to accident at Dum Dum Airport.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Administrative Reforms Commission on Public Sector Undertakings.
- (2) A copy of the Annual Report on the working of the Seamen's Provident Fund Scheme, 1966 for the year 1966-67.
- (3) A list showing names of non-officials who were given Diplomatic Passports during August to October, 1967.
- (4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Appointment by Promotion) Sixteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1738 in Gazette of India dated the 15th November, 1967.

[P.T.O.]

- (ii) The Indian Police Service (Appointment by Promotion) Fourteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1739 in Gazette of India dated the 15th November, 1967.
 - (iii) G.S.R. 1786 published in Gazette of India dated the 9th December, 1967, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - (iv) G.S.R. 1787 published in Gazette of India dated the 9th December, 1967, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - (v) G.S.R. 1788 published in Gazette of India dated the 9th December, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (5) A copy of the Delhi Motor Vehicles (Fifth Amendment) Rules, 1967, published in Notification No. F3(39)/66-67-Transport in Delhi Gazette dated the 19th October, 1967, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 15th December, 1967, Rajya Sabha passed the Indian Penal Code (Amendment) Bill, 1967, by Diwan Chaman Lall, M.P.
- (ii) That at its sitting held on the 19th December, 1967, Rajya Sabha passed the Haryana State Legislature (Delegation of Powers) Bill, 1967.

6. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy each of the following Bills as passed by Rajya Sabha:—

- ✓ (1) The Indian Penal Code (Amendment) Bill, 1967, by Diwan Chaman Lall, M.P.
- (2) The Haryana State Legislature (Delegation of Powers) Bill, 1967.

7. Report of Committee on Private Members' Bills and Resolutions

Shri Ramavtar Shastri presented the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Committee on Public Undertakings

Shri Prem Chand Verma presented the Fifth Report of the Committee on Public Undertakings on contract entered into by the State Trading Corporation of India with M/s. Oval Industries, New York for import of sulphur.

9. Statement Under Direction 115

Shri D. N. Patodia made a statement regarding certain information given by the Minister of Information and Broadcasting in the House on the 4th December, 1967 about contract between the Soviet news agency Novosti and the Press Information Bureau of the Government of India.

The Minister of Information and Broadcasting made a statement in reply thereto.

10. Government Bill—Passed

The Unlawful Activities (Prevention) Bill, 1967, as reported by Joint Committee

Clause-by-clause consideration of the Bill continued.

On amendment No. 48 to Clause 5 moved by Shri Chand Goyal the House divided, Ayes 59; Noes 133. The amendment was accordingly negatived.

On Clause 5, the House divided, Ayes 133; Noes 61. Clause 5 was accordingly adopted.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-10 P.M.)

On Clause 6, the House divided, Ayes 113; Noes 61. Clause 6 was accordingly adopted.

On Clause 7, the House divided, Ayes 131; Noes 50. Clause 7 was accordingly adopted.

Clause 8 was adopted.

On Clause 9, the House divided, Ayes 142; Noes 68. Clause 9 was accordingly adopted.

Clause 10 was adopted, as amended.

Clause 11 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri H. N. Mukerjee
- (3) Shri P. Ramamurti
- (4) Shri George Fernandes
- (5) Shri G. Viswanathan
- (6) Shri Tulshidas Jadhav
- (7) Shri Erasmo de Sequeira
- (8) Shri Piloo Mody
- (9) Shri Tenneti Viswanatham
- (10) Shri Nath Pai
- (11) Shri J. B. Kripalani
- (12) Shri Y. B. Chavan

On the motion the House divided, Ayes 117; Noes 15. The motion was accordingly adopted and the Bill, as amended, was passed.

11. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Twelfth Report of the Business Advisory Committee.

12. Motion

Shri Srinibas Misra moved the following motion:—

“This House resolves that in pursuance of sub-section (3) of section 122 of the Major Port Trusts Act, 1963, the following modification be made in the Paradip Port Trust (Procedure at Board Meetings) Rules, 1967, published in the Gazette of India by Notification No. G.S.R. 1669, dated the 31st October, 1967 and laid on the Table on the 22nd November, 1967, namely:—

to rule 5, the following proviso be added, namely:—

‘Provided that the decision taken on the items so added shall be subject to confirmation by the next meeting of the Board which shall consider the matter and may confirm, rescind, alter or vary the decision taken and may also provide for ancillary matters arising therefrom.’

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

Before Shri Misra's speech was finished, the House was adjourned for want of quorum.

[Lok Sabha adjourned till 11 A.M. on Thursday, the 21st December, 1967].

S. L. SHAKDHER,
Secretary.

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, December 21, 1967/Agrahayana 30, 1889 (Saka)

No. 108

1. Starred Questions

Starred Question Nos. 811, 811-A, 812, 814, 815, 817—820 and 822 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5184—5206, 5208—5244, 5246—5285, 5287—5289, 5291—5357, 5359—5411, 5412-A, 5412-B, 5412-C, 5412-D, 5412-E, 5412-F, 5412-G, 5412-H, 5412-I and 5412-J were laid on the Table.

3. Short Notice Question

Short Notice Question No. 16 addressed to Minister of Petroleum and Chemicals regarding import of steel sheets for production of barrels was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Punjab Cinemas (Regulation) Haryana Amendment Ordinance, 1967 (Haryana Ordinance No. 8 of 1967) promulgated by the Governor of Haryana on the 7th September, 1967, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana.

[P.T.O.]

✓ (2) A copy of the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 7 of 1967) promulgated by the Governor of Haryana on the 11th August, 1967, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana. ✓

✓ (3) A memorandum on the action taken or proposed to be taken on the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1965-66.

(4) (i) A copy of the Medicinal and Toilet Preparations (Excise Duties) First Amendment Rules, 1967, published in Notification No. G.S.R. 1695 in Gazette of India dated the 11th November, 1967, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

(ii) A statement showing reasons for delay in laying the above Notification.

(5) (i) A copy of Notification No. F. 4(83)/67-Fin(E)(I) published in Delhi Gazette dated the 14th November, 1967, containing corrigendum to Notification No. F. 4(83)/67-Fin(E)(I) dated the 19th October, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.

(ii) A statement showing reasons for delay in laying the above Notification.

(6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1825 published in Gazette of India dated the 9th December, 1967.

(ii) G.S.R. 1826 published in Gazette of India dated the 9th December, 1967.

(iii) G.S.R. 1833 published in Gazette of India dated the 9th December, 1967.

(iv) G.S.R. 1834 published in Gazette of India dated the 9th December, 1967.

(v) G.S.R. 1873 published in Gazette of India dated the 16th December, 1967.

- (vi) G.S.R. 1874 published in Gazette of India dated the 16th December, 1967.
 - (vii) G.S.R. 1875 published in Gazette of India dated the 16th December, 1967.
 - (viii) G.S.R. 1876 published in Gazette of India dated the 16th December, 1967.
- (7) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Sixty-first Amendment Rules, 1967, published in Notification No. G.S.R. 1828 in Gazette of India dated the 9th December, 1967.
 - (ii) The Customs and Central Excise Duties Export Draw-back (General) Sixty-second Amendment Rules, 1967, published in Notification No. G.S.R. 1829 in Gazette of India dated the 9th December, 1967.
 - (iii) The Customs and Central Excise Duties Export Draw-back (General) Sixty-third Amendment Rules, 1967, published in Notification No. G.S.R. 1830 in Gazette of India dated the 9th December, 1967.
 - (iv) The Customs and Central Excise Duties Export Draw-back (General) Sixty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1831 in Gazette of India dated the 9th December, 1967.
 - (v) The Customs and Central Excise Duties Export Draw-back (General) Sixty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1831 in Gazette of India dated the 9th December, 1967.
 - (vi) The Customs and Central Excise Duties Export Draw-back (General) Sixty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1865 in Gazette of India dated the 16th December, 1967.
 - (vii) The Customs and Central Excise Duties Export Draw-back (General) Sixty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1866 in Gazette of India dated the 16th December, 1967.
 - (viii) The Customs and Central Excise Duties Export Draw-back (General) Sixty-eighth Amendment Rules, 1967,

[P.T.O.]

published in Notification No. G.S.R. 1867 in Gazette of India dated the 16th December, 1967.

- (ix) The Customs and Central Excise Duties Export Draw-back (General) Sixty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 1868 in Gazette of India dated the 16th December, 1967.
 - (x) The Customs and Central Excise Duties Export Draw-back (General) Seventieth Amendment Rules, 1967, published in Notification No. G.S.R. 1869 in Gazette of India dated the 16th December, 1967.
 - (xi) The Customs and Central Excise Duties Export Draw-back (General) Seventy-first Amendment Rules, 1967, published in Notification No. G.S.R. 1870 in Gazette of India dated the 16th December, 1967.
 - (xii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-second Amendment Rules, 1967, published in Notification No. G.S.R. 1871 in Gazette of India dated the 16th December, 1967.
 - (xiii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1872 in Gazette of India dated the 16th December, 1967.
- (8) (i) A copy of the Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (9) (i) A copy of the Annual Report of the Fertilizer Corporation of India Limited for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A, of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.
- (10) A copy of the Annual Report of the Indian Lac Cess Committee for the year 1965-66 (Hindi version).

5. Intimation re: Arrest and Conviction of Member

The Speaker informed the House of two telegrams, dated the 20th December, 1967, from the City Magistrate, Agra, intimating (i) that Shri Shiv Charan Lal, Member, Lok Sabha, was taken into custody on the 20th December, 1967, for violating orders under section 144 of the Criminal Procedure Code and on his failure to furnish surety, the member had been detained in District Jail, Agra and (ii) that the said member was found guilty under section 188 of the Indian Penal Code and was sentenced to one week's simple imprisonment.

6. Minutes of Committee on Absence of Members—Laid on the Table

The Minutes of the Third Sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table. ✓

7. Presentation of Petition

Shri George Fernandes presented a petition from Shri V. B. Worlikar and others relating to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.

8. Statement by Minister

The Minister of State for Education made a statement on the revision of pay scales of Delhi school teachers. The Minister also laid on the Table a statement showing the revised scales.

9. Motion re: Twelfth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Twelfth Report of the Business Advisory Committee presented to the House on the 20th December, 1967.”

The motion was adopted.

10. The General Budget

The following items of business were taken up together:—

- (i) Supplementary Demands for Grants in respect of the Budget (General) for 1967-68.
- (ii) Demands for Excess Grants in respect of the Budget (General) for 1964-65.

Forty-eight cut motions in respect of the Supplementary Demands for Grants (General) for 1967-68 were moved and negatived.

The following Supplementary Demands for Grants in respect of the Budget (General) for 1967-68, were voted in full:—

No. of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
I. EXPENDITURE MET FROM REVENUE:		
	(Ministry of Commerce)	
2	Foreign Trade	8,72,00,000
	(Ministry of Education)	
10	Education	1,000
	(Ministry of External Affairs)	
15	External Affairs	43,75,000
16	Other Revenue Expenditure of the Ministry of External Affairs	1,000
	(Ministry of Home Affairs)	
50	Chandigarh	14,66,000
55	Other Revenue Expenditure of the Ministry of Home Affairs	10,28,000
	(Ministry of Information and Broadcasting)	
61	Broadcasting	2,75,000
	(Ministry of Transport and Shipping)	
86	Other Revenue Expenditure of the Ministry of Transport and Shipping	1,000
	(Secretariat of the Vice-President)	
109	Secretariat of the Vice-President	50,000
II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES :		
	(Ministry of Finance)	
120	Loans and Advances by the Central Government	20,00,00,000
	(Ministry of Home Affairs)	
124	Capital Outlay in Union Territories and Tribal Areas	15,97,000

No. of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
125	Other Capital Outlay of the Ministry of Home Affairs (Ministry of Petroleum and Chemicals)	35,00,000
131	Capital Outlay of the Ministry of Petroleum and Chemicals (Ministry of Transport and Shipping)	47,50,000
137	Other Capital Outlay of the Ministry of Transport and Shipping	24,68,000

Seven cut motions in respect of the Demands for Excess Grants (General) for 1964-65 were moved and negatived.

The following Demands for Excess Grants in respect of the Budget (General) for 1964-65, were voted in full:—

No. of Demand	Name of Demand	Amount of Excess Demand
		Rs.
I. EXPENDITURE MET FROM REVENUE		
1	Ministry of Community Development and Cooperation	9,578
5	Defence Services, Effective—Navy	79,09,518
6	Defence Services, Effective—Air Force	1,44,70,570
10	Archaeology	53,615
12	Botanical Survey	33,606
19	Ministry of Finance	1,09,447
35	Pre-partition Payments	70,397
36	Ministry of Food and Agriculture	59,875
37	Agriculture	38,86,675
42	Ministry of Health	78,701

No. of Demand	Name of Demand	Amount of Excess Demand
		Rs.
45	Ministry of Home Affairs	7,60,798
55	Laccadive, Minicoy and Amindivi Islands	3,98,714
57	Ministry of Industry	14,371
62	Broadcasting	10,46,890
64	Ministry of International Trade	82,564
67	Ministry of Irrigation and Power	57,952
69	Other Revenue Expenditure of the Ministry of Irrigation and Power	19,05,440
78	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals	13,98,387
80	Geological Survey	1,31,72,511
85	Communications (including National High- ways)	38,26,621
88	Aviation	44,23,609
91	Public Works	113,41,023
94	Other Revenue Expenditure of the Ministry of Works, Housing and Rehabilitation	89,736
106	Department of Technical Development	15,356
II. EXPENDITURE MET FROM CAPITAL		
112	Capital Outlay of the Ministry of Community Development and Cooperation	1,553
114	Capital Outlay of the Ministry of Education	2,10,033
120.	Commuted Value of Pensions	1,13,686
122	Capital Outlay on Grants to State and Union Territory Governments for Development	55,10,536
124	Capital Outlay on Forests	7,543
132	Capital Outlay on Multipurpose River Schemes	6,13,35,461

No. of Demand	Name of Demand	Amount of Excess Demand
		Rs.
134	Capital Outlay of the Ministry of Labour and Employment	9,96,470
135	Capital Outlay of the Ministry of Petroleum and Chemicals	48,321
137	Capital Outlay on Roads	1,18,00,072
138	Capital Outlay on Ports	19,10,900
145	Capital Outlay on Posts and Telegraphs (Net met from Revenue)	1,03,07,921

***11. Statement by Prime Minister**

The Prime Minister made a statement about the tragic disappearance of Mr. Harold Holt, Prime Minister of Australia.

12. Government Bills—Introduced

- (1) The Appropriation (No. 3) Bill, 1967.
- (2) The Appropriation (No. 4) Bill, 1967.

13. Government Bills—Passed

- (i) *The Appropriation (No. 3) Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

*Made at 12-40 P.M.

(ii) *The Appropriation (No. 4) Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

14. Supplementary Demand for Grant (Manipur) for 1967-68

Discussion on the Supplementary Demand for Grant in respect of the Budget of the Union territory of Manipur for the year 1967-68 commenced and was concluded.

The following Demand was voted in full:—

Number of Demand	Name of Demand	Amount of Supple- mentary Demand
		Rs.
38	Capital Outlay on Flood Control	3,00,000

15. Government Bill—Introduced

The Manipur Appropriation Bill, 1967.

16. Government Bills—Passed

(i) *The Manipur Appropriation Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 2 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

(ii) *The Indian Tariff (Amendment) Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

Shri S. S. Kothari took part in the debate.

Shri Mohd. Shafi Qureshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

17. **Supplementary Demands for Grants (Haryana) for 1967-68**

Discussion on the Supplementary Demands for Grants in respect of the Budget for the State of Haryana for 1967-68 commenced and was concluded.

Six cut motions were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
I. EXPENDITURE MET FROM REVENUE		
		Rs.
16.	28—Education	23,60,810
42.	78A—Expenditure connected with National Emergency	1,03,800

No. of Demand	Name of Demand	Amount of Supplementary Demand
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II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES:

		Rs.
44.	96—Capital Outlay on Industrial and Economic Development	52,37,500
47.	103—Capital Outlay on Public Works	10
40.	114—Capital Outlay on Road and Water Transport Schemes	30,00,000
52.	Loans and Advances by State Government	10

18. Government Bill—Introduced

The Haryana Appropriation Bill, 1967.

19. Government Bills—Passed

(i) The Haryana Appropriation Bill, 1967.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

Shri Maharaj Singh Bharti took part in the debate.

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

(ii) *The Essential Commodities (Second Amendment) Bill, 1967*
as reported by Select Committee.

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Mohd. Shafi Qureshi.

An amendment for reference of the Bill to the President for obtaining the opinion of the Supreme Court was moved by Shri V. Krishnamoorthi.

The following members took part in the debate:—

- (1) Shri V. Krishnamoorthi
- (2) Shri Nuggehalli Shivappa
- (3) Shri K. Ananda Namblar
- (4) Shri Maddi Sudarsanam
- (5) Shri Molahu Prasad
- (6) Shri Beni Shanker Sharma
- (7) Shri Dhireswar Kalita
- (8) Shri Diwan Chand Sharma
- (9) Shri Srinibas Misra
- (10) Shri Prabhu Dayal Himatsingka

Shri Mohd. Shafi Qureshi replied to the debate.

The amendment moved by Shri V. Krishnamoorthi was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Select Committee, be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill, as reported by the Select Committee, was passed.

20. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on the points arising out of the answer given on the 21st November, 1967 to Starred Question No. 168 regarding Common Civil Code.

Shri P. Govinda Menon replied to the discussion.

21. Discussion under Rule 193

Shri S. M. Joshi raised a discussion on the extensive damage caused by the recent earthquakes in Western India and the relief measures taken by Government.

The following members took part in the debate:—

- (1) Shri Prakash Vir Shastri
- (2) Shri Tulshidas Jadhav
- (3) Shri Nath Pai
- (4) Shrimati Sharda Mukerjee
- (5) Shri Shri Chand Goyal
- (6) Shri Ramavatar Shastri
- (7) Shri Shiv Kumar Shastri
- (8) Shri Deorao S. Patil
- (9) Chaudhari Randhir Singh.

Shri Y. B. Chavan replied to the discussion.

22. Motion

Shri Kanwar Lal Gupta moved the following motion:—

“That this House takes note of the statement laid on the Table by the Minister of Irrigation and Power on the 14th November, 1967 on the flood situation in the country.”

The following members took part in the debate:—

- (1) Shri Samar Guha
- (2) Shri Tulshidas Jadhav
- (3) Shri Samarendra Kundu

- (4) Shri Chintamani Panigrahi
- (5) Shri Chandrika Prasad
- (6) Shri Molahu Prasad
- (7) Shri Dharni Dhar Jena
- (8) Shri S. C. Samanta
- (9) Swami Ramanand Shastri
- (10) Shri Sidheshwar Prasad

Shri Kanwar Lal Gupta replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd December, 1967.)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, December 22, 1967/Pausa 1, 1889 (Saka)

No. 109

1. Starred Questions

Starred Questions Nos. 842—846, 850—852 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5413—5434, 5436—5452, 5454—5512, 5514—5541, 5543—5615, 5617—5647, 5649, 5649-A and 5650 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 17 addressed to Minister of Industrial Development and Company Affairs regarding Industrial Licensing Policy Committee was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1966-67, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Government Resolution No. F. 4(43)-BC/67, dated the 22nd December, 1967, regarding the establishment of the National Credit Council.
- (3) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1966) of the Tariff Commission on the Fair Selling Price of Antimony.
 - (ii) Government Resolution No. F. 3(7)Met/66, dated the 5th December, 1967.
 - (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.

[P.T.O.]

(4) (i) A copy of the Report of the Bharat Aluminium Company Limited for the period from the 27th November, 1965 to the 31st March, 1967, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

(5) A copy of the Press Council (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 1789 in Gazette of India dated the 9th December, 1967, under sub-section (3) of section 22 of the Press Council Act, 1965.

(6) A copy of the Annual Report of the Trade Marks Registry for the year ending the 31st March, 1967, under section 126 of the Trade and Merchandise Marks Act, 1958.

(7) A copy each of the following Reports under sub-section (2) of section 37 of the Air Corporations Act, 1953:—

(i) Annual Report of the Air India for the year 1966-67.

(ii) Annual Report of the Indian Airlines for the year 1966-67.

(8) A Memorandum on the action taken or proposed to be taken on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1964-65.

(9) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—

(i) Statement No. I		Third Session, 1967 (Fourth Lok Sabha)
(ii) Supplementary No. VIII	Statement	Second Session, 1967 (Fourth Lok Sabha)
(iii) Supplementary No. VII	Statement	First Session, 1967 (Fourth Lok Sabha)
(iv) Supplementary No. IX	Statement	Sixteenth Session, 1966 (Third Lok Sabha)
(v) Supplementary No. XV	Statement	Fourteenth Session, 1966 (Third Lok Sabha)

(10) A copy of the Annual Report of the Indian Central Oil-seeds Committee for the year 1965-66 (Hindi version).

(11) A copy of Notification No. G.S.R. 1845 published in Gazette of India dated the 8th December, 1967, under

sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(12) A copy of Notification No. S.O. 4362 published in Gazette of India dated the 7th December, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952.

(13) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1967) of the Tariff Commission on the fixation of Raw Rubber Prices.

(ii) Government Resolution No. 16(5) Plant (B)/67 dated the 15th December, 1967.

(iii) Statement showing the reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.

(14) Supplementary statement regarding Earthquake at Koyna.

5. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

The Minutes of the Thirteenth to Eighteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Eighteenth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Fifty-fifth Report of the Estimates Committee (Third Lok Sabha) on Planning Commission—Rural Works Programme.

7. Statements by Ministers

(i) The Deputy Prime Minister laid on the Table a statement on social control over general insurance.

(ii) The Minister of State for Railways laid on the Table a statement on the action taken on the points made by the Members of Parliament during the last Railway Budget discussions.

(iii) The Minister of Transport and Shipping laid on the Table a statement on the Mangalore Harbour Project.

(iv) The Minister of Steel, Mines and Metals laid on the Table a statement correcting the answer given on the 15th December, 1967 to a supplementary by Shri S. S. Kothari on Starred Question No. 693 regarding construction work of Bokaro Steel Plant.

[P.T.O.]

8. Motion regarding Joint Committee

Shri R. K. Khadilkar moved the following motion:—

“That Chaudhari Randhir Singh be appointed to the Joint Committee on the Bill further to amend the Constitution of India *vice* Shri K. Hanumanthaiya resigned.”

The motion was adopted.

9. Motion

Shrimati Indira Gandhi moved the following motion:—

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.”

Ten substitute motions were moved by Sarvashri Benoy Krishna Daschowdhury, M. R. Masani, Shri Chand Goyal, Maharaj Singh Bharti, Erasmo De Sequeira, Samarendra Kundu, Shiv Kumar Shastri, Shiva Chandra Jha and Chintamani Panigrahi.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri Sant Bux Singh
- (3) Shri M. L. Sondhi
- (4) Shri Inder J. Malhotra
- (5) Shri G. Viswanathan
- (6) Shri Vikram Chand Mahajan
- (7) Shri Indrajit Gupta
- (8) Shri R. K. Sinha
- (9) Shri P. Ramamurti
- (10) Shri Maharaj Singh Bharti
- (11) Shrimati Indira Gandhi

The discussion was not concluded.

10. Motion re. Eighteenth Report of Committee on Private Members' Bills and Resolutions

Shri Ramavatar Shastri moved the following motion:—

“That this House agrees with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th December, 1967.”

The motion was adopted.

11. Private Members' Resolution—Adopted

Shri Gajraj Singh Rao concluded his speech on the following Resolution moved by him on the 8th December, 1967:—

“This House is of opinion that, with a view to provide irrigation and drinking water facilities to backward areas of Haryana (Rewari and Jhajjar Tehsils) and Alwar District of Rajasthan and in order to avoid constant flooding of Najafgarh area of Delhi State and damage to Railway line (meter gauge), implementation of Sahibnadi scheme (raising Bunds etc.) is of urgent necessity and importance and urges upon the Government its speedy completion and effective utilisation.”

The following members took part in the debate:—

- (1) Shri Raghuvir Singh Shastri
- (2) Shri Bhola Nath Master
- (3) Shri Sarjoo Pandey
- (4) Chaudhari Randhir Singh
- (5) Shri Onkar Lal Berwa
- (6) Shri Diwan Chand Sharma
- (7) Shri Maharaj Singh Bharti
- (8) Dr. K. L. Rao

Shri Gajraj Singh Rao replied to the debate.

The Resolution was adopted.

12. Private Member's Resolution—Withdrawn

Shri Ram Singh Ayarwal moved the following Resolution:—

“This House is of opinion that a Wage Board be set up to look into the conditions of service and wage structure of the workers employed in Bidi Industry.”

An amendment was moved by Shri Hukam Chand Kachwai.

The following members took part in the debate:—

- (1) Shri Hukam Chand Kachwai
- (2) Shri Srinibas Misra
- (3) Shri Nathu Ram Ahirwar
- (4) Shri Manubhai Amersey

[P.T.O.]

- (5) Shri Jageshwar Yadav
- (6) Shri Ram Charan
- (7) Shri Kashi Nath Pandey
- (8) Shri Jai Sukh Lal Hathi

Shri Ram Singh Ayarwal replied to the debate.

The amendment was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

13. **Private Member's Resolution—under Consideration**

Major Ranjeet Singh moved the following Resolution:—

“This House resolves that a Standing Parliamentary Committee on Defence be appointed to study the problems of India's defence needs and periodically to keep scrutinizing her defence preparedness and suggest ways and means to the Government to ensure the security of the country's frontiers.”

His speech was not concluded.

The discussion was not concluded.

14. **Half-an-hour Discussion on Matters arising out of Answer to Question**

Shri Samar Guha raised a half-an-hour discussion on the points arising out of the answer given on the 12th June, 1967 to Starred Question No. 429 regarding Ex-I.N.A. Personnel.

Sardar Swaran Singh replied to the discussion.

15. **Statement by Prime Minister**

The Prime Minister made a statement regarding communal harmony in the country.

16. **Motion**

Shri P. Ramamurti moved the following motion:—

“That in view of the fact that there is no rule of law prevalent in West Bengal, this House recommends that the President should assume to himself all the functions of the Government of the State of West Bengal under article 356(1) of the Constitution of India, and arrange for early and fresh elections to the Legislative Assembly.”

An amendment moved by Shri Humayun Kabir was ruled out of order.

The following members took part in the debate:—

- (1) Shri A. K. Sen
- (2) Shri Tenneti Viswanatham
- (3) Shri N. Dandeker
- (4) Syed Badrudduja
- (5) Shri C. K. Bhattacharyya
- (6) Shri Shri Chand Goyal
- (7) Shri Humayun Kabir
- (8) Shri G. Viswanathan
- (9) Shri Krishna Kumar Chatterji
- (10) Shri H. N. Mukerjee
- (11) Shri Deven Sen
- (12) Shri Samar Guha
- (13) Shri Y. B. Chavan

Shri P. Ramamurti replied to the debate.

On the motion the House divided, Ayes 44; Noes 127.

The motion was accordingly negatived.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 23rd December, 1967.)

S. L. SHAKDHER,
Secretary.

CORRIGENDA

In Bulletin—Part I, dated December 21, 1967,—

- (1) Page 471, paragraph 4(7) (v), line 12 from bottom, for '1831' read '1832'.
- (2) Page 478, paragraph 16, line 3 from bottom, for '2 and 2' read '2 and 3'.
- (3) Page 482, paragraph 22, line 2 from bottom, for 'Shri Tulshidas Jadhav' read 'Shri Ramavatar Shastri'.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, December 23, 1967/Pausa 2, 1889 (Saka)

No. 110

1. Short Notice Question

Short Notice Question No. 18 addressed to Minister of External Affairs regarding Purchases made by Dalai Lama was orally answered and supplementaries were also answered thereon.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audited Accounts of the Indian Institute of Technology, Kharagpur, for the year 1965-66, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (2) A copy of the Punjab Local Authorities (Aided Schools) Haryana Amendment Ordinance, 1967 (Haryana Ordinance No. 9 of 1967) promulgated by the Governor of Haryana on the 3rd October, 1967, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation, dated the 21st November, 1967, issued by the President in relation to the State of Haryana.
- (3) A copy of the Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) A statement correcting the answer given on the 19th December, 1967 to Unstarred Question No. 4031 by Shri Prakash Vir Shastri regarding Hindi teleprinters.

[P.T.O.]

(5) (i) A copy of the Rice-Milling Industry (Regulation and Licensing) Third Amendment Rules, 1967, published in Notification No. G.S.R. 1465 in Gazette of India dated the 30th September, 1967, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

(ii) A statement showing reasons for delay in laying the above Notification.

3. Minutes of Committee on Government Assurances—Laid on the Table

The Minutes of the Fifth to Twelfth sittings of the Committee on Government Assurances held on the 20th, 21st and 22nd September, 23rd and 24th October, 6th and 7th November and the 19th December, 1967, respectively, were laid on the Table.

4. President's Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President:—

(1) The Taxation Laws (Amendment) Bill, 1967.

(2) The Court-fees (Delhi Amendment) Bill, 1967.

5. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Twenty-third Report of the Estimates Committee on action taken by Government on the recommendations contained in the Twenty-ninth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Transport and Communications (Department of Communications and Civil Aviation)—Civil Aviation Department.

6. Report of Committee on Public Undertakings

Shri Manubhai Patel presented the Sixth Report of the Committee on Public Undertakings on contracts entered into by Rourkela Steel Plant of Hindustan Steel Limited with M/s. B. Patnaik Mines (P) Limited and others for the supply of Iron ore and Manganese ore.

7. Presentation of Petition

Shri Inder J. Malhotra presented a petition from Major-General (Retd.) U. C. Dubey and others, relating to the Constitution

(Amendment) Bill, 1967, (*Amendment of the Eighth Schedule*) by Shri Inder J. Malhotra.

8. Statement by Minister

The Minister of State for Industrial Development and Company Affairs laid on the Table a statement on the decision of Government to regulate distribution of cement in the country.

9. Government Bills—Introduced

(1) ~~The~~ Banking Laws (Amendment) Bill, 1967.

The Motion for leave to introduce the Bill moved by Shri Jagannath Pahadia was opposed. The motion was adopted and the Bill was introduced.

10. Motions

(2) The Civil Defence Bill, 1967.

(i) Shri Shri Chand Goyal moved the following motion:—

“That the Fourth Report of the Committee of Privileges presented to the House on the 12th December, 1967, be taken into consideration.”

The motion was adopted.

(ii) Shri R. K. Khadilkar moved the following motion:—

“That this House agrees with the Fourth Report of the Committee of Privileges presented to the House on the 12th December, 1967.”

The motion was adopted.

(iii) Discussion on the following motion moved by Shrimati Indira Gandhi, namely:—

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration”

and the substitute motions thereto, moved on the 22nd December, 1967, continued.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Nath Pai
- (2) Shri N. K. Sanghi
- (3) Shri J. B. Kripalani

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

- (4) Shri Prem Chand Verma
- (5) Shri Benoy Krishna Daschowdhury
- (6) Shri Amrit Nahata
- (7) Shri Prakash Vir Shastri
- (8) Shri Erasmo de Sequeira
- (9) Shri Bakar Ali Mirza

Sardar Swaran Singh replied to the debate.

On substitute motion No. 2 moved by Shri M. R. Masani the House divided, Ayes 51, Noes 149. The substitute motion was accordingly negatived.

On substitute motion No. 4 moved by Shri M. R. Masani the House divided, Ayes 48; Noes 160. The substitute motion was accordingly negatived.

The substitute motions moved by Sarvashri Benoy Krishna Das chowdhury, Shri Chand Goyal, Maharaj Singh Bharti, Erasmo de Sequeira, Samarendra Kundu, Shiv Kumar Shastri and Shiva Chandra Jha were also negatived.

An amendment moved by Dr. Ram Subhag Singh to substitute motion No. 13 moved by Shri Chintamani Panigrahi was adopted.

On Shri Chintamani Panigrahi's substitute motion No. 13, as amended, the House divided, Ayes 156; Nos 69. The substitute motion, as amended was accordingly adopted as follows:—

“This House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India.”

11. Government Bill—Passed*

The Haryana State Legislature (Delegation of Powers) Bill, 1967, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. S. Ramaswamy.

The following members took part in the debate:—

- (1) H. H. Maharaja Pratap Keshari Deo.
- (2) Chaudhari Randhir Singh
- (3) Shri Shri Chand Goyal
- (4) Shri Shashi Bhushan
- (5) Shri Maharaj Singh Bharti
- (6) Shri Diwan Chand Sharma
- (7) Shri G. Viswanathan
- (8) Shri Sheo Narain
- (9) Shri Ramavatar Shastri
- (10) Shri Bhola Nath Master
- (11) Shri Srinibas Misra
- (12) Shri Raghuvir Singh Shastri

Shri K. S. Ramaswamy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. S. Ramaswamy.

The motion was adopted and the Bill was passed.

*12. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha.

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills, passed by Lok Sabha on the 21st December, 1967:—
 - (1) The Appropriation (No. 3) Bill, 1967.
 - (2) The Appropriation (No. 4) Bill, 1967.
 - (3) The Manipur Appropriation Bill, 1967.
 - (4) The Haryana Appropriation Bill, 1967.
 - (5) The Indian Tariff (Amendment) Bill, 1967.

[P.T.O.]

*Reported at 5-45 P.M.

- (ii) That at its sitting held on the 22nd December, 1967, Rajya Sabha agreed without any amendment to the Official Languages (Amendment) Bill, 1967, passed by Lok Sabha on the 16th December, 1967.

13. Motion Re. Joint Committee on Government Bill—Adopted.

The Monopolies and Restrictive Trade Practices Bill, 1967.

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted as follows:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 21st November, 1967 and communicated to this House on the 23rd November, 1967 and resolves that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely: —

- (1) Shri G. M. Bakshi
- (2) Shri B. Bhagavati
- (3) Shri Onkar Lal Bohra
- (4) Shri Valmiki Choudhury
- (5) Shri Bharat Singh Chowhan
- (6) Shri S. R. Damani
- (7) Shri C. Dass
- (8) Shri C. C. Desai
- (9) Mahant Digvijai Nath
- (10) Shri K. R. Ganesh
- (11) Shri Bimalkanti Ghosh
- (12) Shri Indrajit Gupta
- (13) Shri Hem Barua

- (14) Shri Prabhu Dayal Himatsingka
- (15) Shri M. N. Naghnoor
- (16) Chaudhary Nitiraj Singh
- (17) Shrimati Vijaya Lakshmi Pandit
- (18) Shri Anantrao Patil
- (19) Shri S. R. Rane
- (20) Shri Rabi Ray
- (21) Shri G. S. Reddi
- (22) Shri A. S. Saigal
- (23) Shri S. C. Samanta
- (24) Shri V. Sambasivam
- (25) Shrimati Savitri Shyam
- (26) Shri Era Sezhiyan
- (27) Shri Ramshekhar Prasad Singh
- (28) Shri Krishna Dev Tripathi
- (29) Shri R. Umanath
- (30) Shri Fakhruddin Ali Ahmed."

14. Government Bill—Under Consideration.

The Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1967.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned *sine die* at 7-15 P.M.)

S. L. SHAKDHER,
Secretary.